

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No. 350 OF 2025

**IN THE MATTER OF:**

DR. SANDEEP PAHAL

... APPLICANT

VERSUS

STATE OF U.P & ORS.

... RESPONDENTS

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**ANUNAYA MEHTA**  
ADVOCATE FOR RESPONDENT NO. 4  
CHAMBER NO. 388, BLOCK – 2  
DELHI HIGH COURT  
NEW DELHI  
9899834055 || [anunaya.mehta@gmail.com](mailto:anunaya.mehta@gmail.com)

NEW DELHI  
DATED: 02.12.2025

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**REPLY ON BEHALF OF RESPONDENT NO. 4, M/S. TRIVENI  
ENGINEERING & INDUSTRIES LTD. TO THE ORIGINAL  
APPLICATION**

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**MOST RESPECTFULLY SHOWETH:**

1. By way of the captioned Original Application, the Applicant has prayed for the relief that action be taken against the Answering Respondent to curb water pollution and that penalty be imposed for the alleged pollution already caused.
2. The OA is based solely on a report dated 16.05.2025 purportedly sent by the Regional Officer, UPPCB, Muzaffarnagar to Respondent No. 2 i.e. Chief Environment Officer, Circle-03, UPPCB, Lucknow. The Applicant has alleged, citing said report, that a surprise inspection conducted at the unit on 15.05.2025 revealed certain violations by the answering Respondent, but despite the report, no action has been taken by the UPPCB against the answering Respondent.
3. At the very outset, the Answering Respondent denies all the contents of the Original Application filed by the Applicant and no part shall be deemed admitted, for the lack of specific traverse.

**PRELIMINARY OBJECTIONS**

4. It is the submission of the answering Respondent that the present Application is not maintainable before this Hon'ble Tribunal and deserves to be dismissed *in limine*.
  
5. In essence, it is submitted that **(a)** Applicant is not even remotely aggrieved by the operation of the answering Respondent, and has no *locus standi* under Sections 14, 15 and 16 of the National Green Tribunal Act, 2010 to seek relief before this Hon'ble Tribunal; **(b)** the OA is a motivated one and has been filed for extraneous reasons and is based on an inter-departmental correspondence between Regional Officer, UPPCB, Muzaffarnagar & Respondent No. 2 [i.e. Chief Environment Officer, Circle-03, UPPCB, Lucknow]. It is not specified by Applicant as to how he has sourced said communication, the copy of which has not even been marked to him; **(c)** The applicant has not come with clean hands and in fact has not informed the Hon'ble Tribunal that the Respondent no. 2 has already issued a show cause notice which has been responded to by the answering Respondent, and thus UPPCB had already initiated statutory proceedings in terms of the law. Had these facts been mentioned in the OA, it would have saved valuable time of this Hon'ble Tribunal.

**NO LOCUS STANDI OF THE APPLICANT**

6. Firstly, it is submitted that the present Application is wholly misconceived and not maintainable as the Applicant does not have any *locus standi* to file the present OA under Sections 14 r/w 15 and 16 of the NGT Act.

7. The Applicant has completely failed to demonstrate any injury or prejudice which may have been suffered by him due to the operations or any alleged acts of the answering Respondent. As disclosed in the memo of parties, the Applicant is a resident of Meerut whereas the unit in question is in Khatauli which is about 30 KM away. The Applicant can therefore not even claim to be personally affected or impacted in any manner by the operations of the Unit in question. Thus, even assuming without admitting the allegations made in the OA to be true, no legal right of the Applicant is affected, nor has he suffered any damage so as to entitle him to seek any relief before this Hon'ble Tribunal. If at all the Applicant was aggrieved, he ought to have at least made a representation before the concerned authority or the answering Respondent instead of directly filing this OA, without caring to even wait for the outcome of show cause notice issued.
8. Pertinently, none of the residents of the area surrounding the factory have approached this Hon'ble Tribunal with respect to the reliefs sought in the OA. It is therefore beyond comprehension how a complete stranger to the issue can raise a dispute and claim before this Hon'ble Tribunal. This Hon'ble Tribunal is not the correct forum for Public Interest Litigations, and thus such an Application in the nature of a PIL is not maintainable.
9. In the submission of the Applicant, the captioned OA deserves to be dismissed on this ground of lack of *locus standi* itself.

**INTERNAL UPPCB CORRESPONDENCE SUSPECT**

10. Additionally, the present Application is based solely upon the letter and report dated 16.05.2025 annexed along with the OA as **Annexure-1**, purportedly issued by the Regional Officer, UPPCB, Muzaffarnagar,

and addressed to the Chief Environmental Officer, Circle-3, UPPCB, Lucknow. It is submitted that the said documents are purely inter-departmental official correspondences. No copy of such letter or report was ever served even upon the answering Respondent (being the unit in question) and certainly not upon the Applicant who is a complete stranger to the issue.

11. The letter and report dated 16.05.2025 which have been annexed by the Applicant before this Hon'ble Tribunal even facially show that the said documents have not been obtained by the Applicant under provisions of the RTI Act. This begs the question then as to (1) how the Applicant was even aware of the internal correspondences between the offices of the UPPCB when he could have had no personal notice or knowledge of the same; and (2) how and in what manner the Applicant has obtained the documents in question, which in all likelihood is by adopting some illegal means.
12. It is the submission of the answering Respondent that the filing of a petition by a complete stranger to the issue who does not even live in the vicinity of the unit and who is not directly affected by the allegations of pollution, and who has relied upon internal documents of UPPCB which have in all likelihood been obtained in an illegal manner, raises serious misgivings about the motive of the Applicant in filing the present proceedings. In the submission of the answering Respondent, the filing of the present Petition is for completely obtuse and extraneous reasons so as to target the answering Respondent.
13. Given such facts surrounding filing of the Petition, it is the submission of the answering Respondent that before proceeding further with the matter, an enquiry must be ordered by this Hon'ble Tribunal into the

antecedents of the Applicant and to determine on whose behest the present petition has been filed and for what reasons. Further, since the present petition is completely motivated and has been filed for extraneous reasons, the same deserves to be dismissed outright.

**THE PETITION IS PREMATURE**

14. Allegations made in the present Petition pertain to regulatory compliance and it is a matter of record that the competent authority for the same, namely the Chief Environmental Officer, Circle-3, UPPCB, Lucknow (Respondent No. 2), had already issued a show cause notice bearing No. H-28978/C-3/Water/254/Muzaffarnagar/ 2025 dated 06.06.2025 under the Water (Prevention and Control of Pollution) Act, 1974, by the time the present Petition came to be filed. A copy of the show cause notice is annexed herewith as **Annexure R-1**. The Answering Respondent had filed a detailed response dated 27.06.2025 to the said Show Cause Notice along with relevant documents whereby the contents of the notice have been denied and an explanation has been given in relation to the allegations made against the unit. In that response, the answering Respondent has also demonstrated that it is fully compliant and has not caused environment damage. The copy of response dated 27.06.2025 as stated above is annexed herewith as **Annexure R-2**.
15. Therefore, at the time the present petition came to be filed, the allegations against the answering Respondent were already under active consideration through the competent statutory mechanism. Given the competent authority was already seized of with the matter, it is the submission of the answering Respondent that this statutory process could not and ought not to have been short-circuited by the Applicant

by way of the present Petition. Accordingly, filing of the present Application was completely premature.

16. Be that as it may, it may be noted that during pendency of the present Petition, UPPCB has passed order dated 26.09.2025 without taking into consideration or adjudicating upon the explanation/reply/ objections which had been filed by the answering Respondent by way of its response dated 27.06.2025 to the allegations made in the said Show Cause Notice. However, since UPPCB has deferred the implementation of the said order for reason mentioned therein the answering respondent reserves its rights to challenge the order passed by the UPPCB, *if any*, if passed imposing compensation upon the Answering Respondent.
17. In view of the foregoing, it is the submission of the answering Respondent that the proceedings in the present Petition are premature and the present Petition deserves to be closed.
18. In the submission of the answering Respondent, the present Petition is an abuse of the process of law, and devoid of any valid grounds thus, being wholly unsustainable is liable to be rejected.

### **PRELIMINARY SUBMISSIONS**

19. It is evident by a reading of the OA that the entire OA is based, only and only upon the findings in the report dated 16.05.2025 of UPPCB. There is no independent material relied upon by the Petitioner in support of its prayers. Therefore, before adverting to a para-wise reply of the OA, it would be appropriate to respond to the report dated 16.05.2025, as follows.

**REPORT DATED 16.05.2025 BASED ON ERRONEOUS FINDINGS**

20. It is submitted that the findings recorded in the inspection report dated 16.05.2025 against the answering Respondent are factually incorrect, misconceived, and based on erroneous assumptions. The correct factual position is submitted hereinbelow.

*Duration of crushing activities*

21. The UPPCB report records that sugarcane crushing activity at the unit was stopped on 09.05.2025 and that pan washing processes etc. was going on at the time of inspection. It is noted that the said facts were supposedly informed to the inspection team by the officials of the unit.
22. It is submitted that no such statement was ever made by any official of the unit during inspection. Rather, it is a matter of fact that cane crushing operations for the same crushing season 2024-25 concluded at 05:00 AM on 11.05.2025, sugar processing activities continued until 20.05.2025, as was also informed by the representative to the inspecting team. Further, this had previously been informed to all concerned authorities, including the Member Secretary of UPPCB, through the answering Respondent's letter Ref. No. TEIL/KHT/573-647 dated 15.05.2025, annexed herewith as **Annexure R-3**. Further, as recorded in the report the boiler of 65 TPH was found operational, which itself is suggestive that manufacturing was ongoing. This is further substantiated by the RG-1 register maintained under Rule 10 of the Central Excise Rules, 2002, annexed herewith as **Annexure R-4**, and RT-8C Report dated 26.05.2025 submitted to the Statistics Department, Office of Cane Commissioner, Lucknow, annexed herewith as **Annexure R-5**. All the documents collectively establish that the crushing had stopped on 11.05.2025 at 05:00 am, but the process of

manufacturing, as it does not forthwith terminate with crushing, continued till 15.05.2025. Pan washing is a post-manufacturing activity and could not have started before processing concluded. Hence, it is factually incorrect that sugarcane crushing work in the industry was stopped on 09.05.2025 and the pan washing process etc. was under operation or that the same was informed by answering Respondent's industry representative during the inspection.

*Oil and Grease Trap*

23. The inspection report dated 16.05.2025 records that the oil and grease trap as part of the ETP was non-functional at the time of inspection.
24. In the submission of the answering Respondent, the said observation recorded in the inspection is completely erroneous. The Oil and Grease Trap was fully operational at the time of the inspection. There is no evidence whatsoever, other than the oral statement noted in the inspection report, to indicate that the oil and grease trap was non-functional. Particularly, there are no photographs filed as part of the inspection report suggesting the presence of oil or grease on the surface.
25. In fact, it may be noted that oil and grease is primarily generated only during cane crushing operations. As submitted above, the crushing season had concluded at 05:00 AM on 11.05.2025. The inspection on 15.05.2025, was therefore four days after the completion of the crushing process, by which time any oil and grease generated would already have been trapped. Consequently, there was no possibility of observing oil or grease floating on the surface at that stage. The presence of floating materials such as foam or sludge, if any, may have led to a visual misinterpretation, particularly since the inspection was conducted late

at night around 11:15 PM, under low-light conditions. However, these factors are not indicative of a malfunction.

26. Without prejudice, it is submitted that if the oil and grease trapper was non-operational, oil and grease would have migrated to subsequent treatment tanks and manifested visibly on the water surface, due to the inherent characteristics and viscosity of these substances. However, no such observation has been raised in the report, which corroborates that the trapper was functioning adequately during the inspection. It is submitted that the oil and grease trap system is maintained regularly under a strict cleaning and maintenance schedule; and the notings made in the inspection report with regard to the oil and grease trap are completely erroneous and not supported by any credible evidence.

*Overflow in the effluent collection tank*

27. It has been alleged in the inspection report that the inspection team noticed overflow in the effluent collection tank at the time of the inspection.
28. It is the submission of the answering Respondent that the said observation is completely erroneous and there was no overflow of effluent collection tank, either on the day of inspection or at any time during active season. The effluent collection tank is adequately sized to manage peak flow, and no record of overflow exists. PTZ camera images from the inspection day are available for verification, and clearly demonstrate that the area adjacent to the equalization/collection tank is dry, and there is no overflow. Importantly, live feeds from PTZ camera are directly relayed to the UPPCB and CPCB and no infraction was reported based on the same. A sample screenshot from the live feed captured by the PTZ camera at 23:22:15 on 15.05.2025 is annexed

herewith as **Annexure R-6**. The screenshot clearly shows that there was no overflow in the collection / equitization tank around the time of inspection. Had there been any overflow, as noted in the inspection report, surely, it would be visible in the PTZ camera feed. The screenshot as being filed alongwith the present response, clearly negates the observations of the inspection team.

29. Assuming without admitting that any apparent froth or surface activity in the collection tank was *if at all* visible may only be due to mechanical agitation or pumping and does not amount to overflow.

*Discharge of effluent into Islamabad drain*

30. The inspection report notes that supposedly during inspection, untreated effluent from the industry was found to be uncontrollably disposed of into the local drain through a by-pass mechanism.
31. Again, the answering Respondent vehemently opposes and denies the allegation of discharge of untreated discharge from the unit into the local drain through ab by-pass mechanism. No such by-pass mechanism exists in the unit and neither has the inspection team collected any evidence, whether in the form of photographs of the alleged by-pass mechanism or the output of the alleged by-pass mechanism from where untreated effluent was supposedly being discharged into the local drain. The answering Respondent states that on no occasion was there any discharge of untreated effluent into the Islamabad drain from the unit.
32. The answering Respondent's ETP system has been operational and effectively working at all points of time during various inspections conducted in the past and no breach whatsoever of any nature has ever been reported. There is absolutely no reason or occasion for it to bypass

any untreated effluent anywhere and allegation of bypass are merely speculative and scandalous. In accordance with recommendations under the Charter for Effluent Treatment by Sugar Factories situated in river Ganga basin formulated by the CPCB, flow meters have been installed at all major effluent-generating sources including the Boiling House, Mill House, Laboratory, Hazardous Tank, and Cooling Tower as well as at the ETP inlet. These meters track the quantity of effluent generated and which has reached for treatment. Logbooks for each point have been diligently maintained, and these were readily available at the site during the inspection. The logbook entries and flow meter readings for the month of May 2025, annexed herewith as **Annexure R-7**, clearly demonstrate that the entire effluent generated was routed through the ETP for treatment. In fact, it is submitted that is no bypass in the answering Respondent's plant that permits untreated effluent to be discharged externally. This is precisely why the inspection report does not contain any photographs of such alleged bypass line. The mere oral assertion of its existence, without any proof or corroborative evidence, cannot be relied upon.

33. Pertinently, the ETP continues to operate even after the crushing season for the treatment of cleaning and wash water. Treated effluent is reused for process requirements or applied on land for irrigation purposes. At no point is any treated or untreated effluent discharged into any external drain. The whole process of ETP is covered by PTZ camera, feeds which are directly relayed to CPCB & UPPCB and no bypass or anything whatsoever has been noticed ever in any feeds. Be that as it may, the capacity of the sugar unit is 16000 TCD and the capacity of ETP is 3000 KLD. There is no report of any crushing done by the Unit over 16000 TCD. That being the case, there is no occasion whatsoever

or reason for any bypass, as the capacity of the ETP itself is sufficient to manage and treat the effluent generated from crushing of 16000 TCD of cane. There is no reason for anyone to use alternative means after having spent substantially in facilitating systems to ensure environment friendly operations.

34. Without prejudice, it is submitted that even if presence of any pollutants is found in the Islamabad drain, the same is not attributable to the answering Respondent and may be due to the many sources of pollution in the Islamabad drain which serves a population of approximately 17,000 residents from the Khatauli Gramin (Bhoor Islamabad) village alone in addition to receiving wastewater from nearby villages and is subjected to multiple external sources of pollution, such as unauthorized activities like cattle-washing, animal slaughtering, battery manufacturing, and electroplating.

*Analysis results of treated effluent*

35. The inspection report notes that the sample from the final disposal point of the ETP were collected and analysis reports of such samples is awaited. In the present Petition, the UPPCB has filed a response wherein the report of the sample supposedly collected at the outlet of the ETP has been filed.
36. Regarding the results of the analysis report, at the outset, the answering Respondent submits that the collection of samples during inspection, *if any*, is in stark violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974. The procedure laid down under Section 21 of the Act regarding collection of samples ought to have been followed, which mandates that (i) samples must be collected in the presence of the occupier or their authorized representative, (ii)

following prior written notice, and (iii) one part of the duly sealed and signed sample must be handed over to the occupier, at their request. However, none of these provisions were complied with - neither were samples collected in the presence of the authorized representative of the answering Respondent; nor was any part of the sample handed-over to the answering Respondent to enable the answering Respondent to get the sample tested and verified independently; and nor was inspection carried out with prior notice to the answering Respondent.

- 37.** To cover this irregularity, the UPPCB in the subsequent report dated 29.07.2025 has noted that the inspection team supposedly requested the industry representative to receive Form 12 relating to sample collection but the industry representative refused to do so. In the submission of the answering Respondent, the said statement is completely false. On no occasion was Form 12 relating to sample collection provided to the answering Respondent. The very fact that the UPPCB has addressed this issue only in the report dated 29.07.2025 i.e. after a gap of more than a month after submission of the response, and not earlier, itself demonstrates that the explanation furnished by UPPCB in its report dated 29.07.2025 is only to cover lapses in collecting samples during the inspection dated 15.05.2025.
- 38.** Therefore, in view of the statutory violation in collecting samples, it is the submission of the answering Respondent that the alleged results of analysis of the alleged sample drawn by UPPCB during the inspection dated 15.05.2025 cannot be relied upon or admitted as evidence in any legal proceedings.
- 39.** In any case, it is submitted that the adverse findings in the report dated 16.05.2025 are inconsistent with and not corroborated by any other

results from similar water testing: and this suggests that the samples were either (1) not collected from the outlet of the ETP; or (2) not tested properly in accordance with protocols.

40. In this regard, it may be noted that the answering Respondent's Effluent Treatment Plant (ETP) outlet is equipped with an Online Continuous Effluent Monitoring System (OCEMS), which transmits real-time data to CPCB and UPPCB and immediately generates alerts to the concerned authorities in case of any deviation from prescribed parameters. The OCEMS data from the time of inspection and in fact, the data from 01.05.2025 to 11.06.2025 clearly demonstrate that parameters such as BOD, COD, TSS, and pH have remained within permissible limits. The validated 8-hour average OCEMS data from 01-05-2025 00:00 HRS to 11-06-2025 11:35 HRS is annexed herewith as **Annexure R-8**. This is further evident in the fact that no alerts were triggered due to any deviation from the prescribed standards, confirming full compliance with environmental norms prescribed by the Board.
41. Further, to demonstrate its commitment to compliance and transparency, the Respondent voluntarily had effluent samples, including sample from the ETP outlet, tested on 16.05.2025 by an independent NABL-accredited, Government-approved and ISO certified laboratory, and the results from the same confirmed all parameters to be within prescribed limits, annexed herewith **Annexure R-9**.
42. Indeed, the results from the independent NABL-accredited laboratory (**Annexure R-9 above**) and the data recorded by the OCEMS (**Annexure R-8 above**) are mutually consistent and corroborate each other, confirming full compliance with the prescribed discharge

parameters. In stark contrast, the results relied upon by the UPPCB are highly disproportionate and inconsistent with both the continuous monitoring data and the independent laboratory analysis. This contrast is summarized in the table below:

Test	Unit	Results of Testing of Samples from ETP Outlet/Final Discharge Point		
		OCEMS on 15.05.2025	NABL Lab on 16.05.2025	As per UPPCB
pH		6.45	7.35	
BOD	mg/L	16.10	19.50	142.00
COD	mg/L	114.20	76.00	1,072.00
TSS	mg/L	10.00	24.00	216.00

43. Additionally, even during a third-party inspection on 19.12.2024 under CPCB directions, the ETP was found operating satisfactorily and samples were within limits, as recorded in Letter No. H-25668/ C-3/Water/254/Muzaffarnagar/2025 dated 12.03.2025, annexed herewith **Annexure R-10**.
44. In addition, the subsequent inspections conducted by the UPPCB clearly contradict the allegations made in the first report. During the inspection carried out on 22.05.2025, effluent samples were again collected and analyzed. The analysis report categorically established that all parameters of the effluent were within prescribed norms. This is admitted by Respondent No. 3 and a true copy of the inspection report dated 22.05.2025 and analysis report is annexed with its Reply Affidavit in the present application.
45. Therefore, given these multiple contradictions, it is submitted that the adverse findings in the report dated 16.05.2025 are factually incorrect and have already been disputed by the Answering respondent in its detailed response dated 27.06.2025 to the said Show Cause Notice.

46. In view of the above preliminary objections, the present Application is not maintainable and is liable to be dismissed at the threshold.

**PARA-WISE REPLY**

1. The contents of paragraph no. 1 of the Original Application pertain to the contents of the Original Application. Without admitting the correctness of said content, it is submitted that the contents are a matter of record and thus, do not merit any response. It is however vehemently denied that there has been discharge of untreated effluent from the answering Respondent's industry. The contents of the preliminary submissions are reiterated without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.
2. In response to paragraph no. 2 of the Original Application, it is submitted that the contents of the report dated 16.05.2025 against the answering Respondent, including that the answering Respondent is allegedly spreading water pollution, are denied as false and baseless and have already been dealt with in detail in the Preliminary Submissions hereinabove. It is further submitted that the said report is a purely inter-departmental official correspondence, and no notice or copy thereof was ever served even upon the answering Respondent (being the unit in question) and certainly not upon the Applicant who is a complete stranger to the issue. The contents of the preliminary submissions are reiterated without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.
3. In response to the paragraph no. 3 and 4, it is submitted that the answering Respondent has not been provided with a copy of the alleged complaints referred to in the report, and thus the existence and content of such complaints is denied for want of knowledge. The findings

recorded in the said report referred to herein, including that the answering Respondent is spreading water pollution or disposing of industrial effluent through the local drain by bypassing it, are denied as false, baseless, speculative and scandalous, and have been dealt with in detail in the Preliminary Submissions hereinabove. It is not denied that inspection was conducted on 15.05.2025 at the premises of the answering Respondent in the presence of an industry representative, namely Mr. Neeraj Kumar S/o Shri Sheshraj Singh, but mere notional presence is inconsequential and an empty formality. In fact, the purpose of this process is defeated when the report does not reflect the true facts stated & informed by the Industry Representative who was claimed in the report to be present. Rather, it appears that the inspecting team of UPPCB did not comprehend or appreciate what was shared by the Mr. Neeraj Kumar in the right and earnest manner. The observations and findings as records by UPPCB in relation to the inspection are vehemently denied and contested as above. The contents of the preliminary submissions are reiterated without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.

4. In response to paragraph 5, it is not denied that during inspection, a boiler of 65 TPH capacity was found operational and a boiler of 40 TPH capacity was not found operational. However, it is submitted that the remaining contents of the report referred to herein are false and incorrect, and have already been dealt with in detail in the Preliminary Submissions hereinabove. The contents of the preliminary submissions are reiterated without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.
5. The contents of paragraph no. 6 and 7 and the contents of the report referred to in said paragraphs require no reply. The contents of the

preliminary submissions are reiterated without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.

6. In response to paragraph no. 8, the contents of the report referred to are not denied only to the extent that they record the fact of installation and the specifications of the sewage treatment and effluent purification plant in the answering Respondent's industry. However, it is submitted that the remaining contents of the report referred to herein regarding allegations of (i) oil and grease trap not being operational, (ii) overflow of effluent collection tank; and (iii) bypass discharge to Islamabad drain are vehemently denied as false and baseless, and have been dealt with in detail in the Preliminary Submissions hereinabove. The contents of the preliminary submissions are reiterated without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.
7. In response to paragraph no. 9, the allegations with respect to water sampling are wrong and denied and have already been dealt with in detail in the Preliminary Submissions hereinabove, wherein it has been *inter alia* submitted that the sampling was not done as per procedure prescribed by law. The contents of the preliminary submissions are reiterated without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.
8. In response to paragraph no. 10, it is submitted that the findings in the report including regarding alleged improper disposal of untreated effluent by the answering Respondent are denied as false and baseless, and have been dealt with in detail in the Preliminary Submissions hereinabove. The contents of the preliminary submissions are reiterated

without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.

9. In response to paragraph no. 11, while the contents of the inspection report and its recommendations are a matter of record, the veracity and truth thereof are vehemently denied. Further, with respect to the said communication, it is submitted that initially, show cause notice dated 06.06.2025 under the Water (Prevention and Control of Pollution) Act, 1974 (*See Annexure R-1*), was issued. The Answering Respondent has filed a detailed response dated 27.06.2025 to the said Show Cause Notice along with relevant documents whereby the contents of the notice have been denied and an explanation has been given in relation to the allegations made against the unit (*See Annexure R-2*). During pendency of the present Petition, UPPCB has passed order dated 26.09.2025 in terms of which UPPCB has deferred the proceedings for imposition of compensation in view of the proceedings before the Hon'ble Supreme Court in Civil Appeal No. 757-760/2013 [*DPCC v. Lodhi Property Co. Ltd.*] and the UPPCB has stated that proceedings for compensation would be separately initiated once the issue with regard to jurisdiction of the PCBs for imposition of compensation is adjudicated by the Hon'ble Supreme Court. Incidentally, the UPPCB has not taken into consideration or adjudicated upon the reply/objections which had been raised by the answering Respondent by way of its response dated 27.06.2025 to the said Show Cause Notice in passing the order dated 26.09.2025. The answering Respondent presumes that the said response would be considered by the UPPCB at the time separate proceedings for imposition of compensation are initiated by the UPPCB, *if at all*. The answering Respondent reserved its rights to challenge the order passed by the UPPCB, *if any*, if passed imposing compensation upon the answering Respondent.

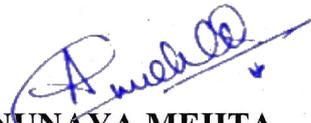
10. The contents of paragraph no. 12 are denied as false and baseless. It is specifically denied that any cause of action has arisen against the answering Respondent. It is further submitted that the answering Defendant has *not* caused water pollution as alleged, or at all and any findings to the contrary recorded in the inspection report are denied as false and baseless. The contents of the preliminary submissions are reiterated without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.

#### **REPLY TO GROUNDS**

11. The contents of ground A are denied as false and incorrect. It is specifically denied that any untreated effluent discharging in the local drains was found at the answering Respondent's industry as alleged or at all. It is reiterated that the capacity of ETP to treat the effluent generated from 16000 TCD operations has never been called in question and thus, it is clearly within the limits. There is neither any reason nor any occasion for the answering Respondent to look for any alternative or so-called bypass as alleged, and such allegations are mere surmises and conjectures. Contrary allegations have been dealt with in detail in the Preliminary Submissions hereinabove, contents of which are reiterated without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.
12. The contents of ground B are denied as false and baseless. The contents of the para are a mere repetition of allegations which have already been dealt with in detail in the foregoing paras of the present reply. The contents of the preliminary submissions are reiterated without repetition for the sake of brevity, and anything contrary to it and/or inconsistent with it is denied.

In view of the above, it is submitted that the reliefs sought by the Applicants are misconceived and baseless. It is prayed that this Hon'ble Tribunal may be pleased to dismiss the instant Original Application filed by the Applicant with exemplary costs.

L  
**RESPONDENT NO. 4  
THROUGH**

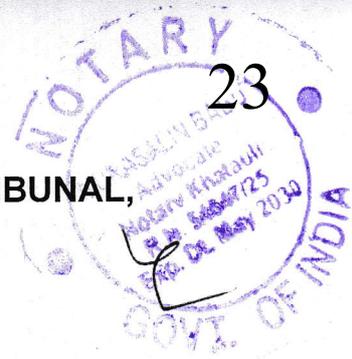
  
**ANUNAYA MEHTA**  
ADVOCATES FOR RESPONDENT NO. 4  
CHAMBER NO. 388, BLOCK - 2  
DELHI HIGH COURT  
NEW DELHI  
9899834055 || [anunaya.mehta@gmail.com](mailto:anunaya.mehta@gmail.com)

NEW DELHI  
DATED: 28.11.2025



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

OA No. 350 of 2025



IN THE MATTER OF:

DR. SANDEEP PAHAL

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Dr. Ashok Kumar, S/o Shri Rajendra Kumar, aged about 60 years, working as Vice President (Sugar), M/s Triveni Engineering and Industries Limited Khatauli, Muzaffarnagar, Uttar Pradesh do hereby solemnly affirm and state on oath as under:

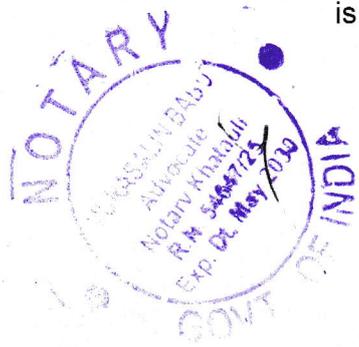
1. That I am the authorized representative of Respondent no. 4 in the above-mentioned Original Application and am well conversant with the facts and circumstances of the case and as such I am competent to swear this affidavit.
2. That I state that I have read and understood the content of the accompanying reply. The same has been drafted by counsel under my instructions. I state that the contents thereof are true and correct to my knowledge. Nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified at Khatauli on this the 28 day of November 2025 that contents of this affidavit are true and correct to the best of my knowledge and nothing is false and nothing material has been concealed therefrom.

DEPONENT



Notary



## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD



24

संदर्भ संख्या: H20988 / सी-3 / जल.254 / 2025,

दिनांक: 06/06/2025

सेवा में,

पंजीकृत

मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0,  
शुगर यूनिट, ग्राम-शेखपुरा, तहसील-खतौली,  
जनपद-मुजफ्फरनगर। 8299604262

यह कि उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर जोकि कच्चे माल के रूप में गन्ना, चूना इत्यादि का प्रयोग कर चीनी के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर के विरुद्ध जल प्रदूषण फैलाये जाने एवं उद्योग से निस्तारित प्रदूषित उत्प्रावह को बाईपास के माध्यम से निस्तारित करने के संबंध में प्राप्त जनशिकायत के क्रम में उद्योग का निरीक्षण क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा दिनांक 15.05.2025 को किया गया। निरीक्षण आख्यानानुसार उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि उद्योग में शुगर केन क्रशिंग कार्य दिनांक 09.05.2025 को बन्द कर दिया गया था तथा उद्योग में पैनवाशिंग प्रक्रिया आदि का कार्य किया जा रहा है। निरीक्षण के समय ई0टी0पी0 में स्थापित आर्यल एण्ड ग्रीस ट्रैप संचालित नहीं पाया गया तथा कलैक्शन टैंक में ओवर फ्लो पाया गया तथा उद्योग से अशुद्धिकृत उत्प्रावह के आंशिक भाग को बाईपास के माध्यम से भूइ इस्लामाबाद की लोकल ड्रेन में अनियंत्रित रूप से निस्तारित होता पाया गया। निरीक्षण के समय के समय उत्प्रावह शुद्धिकरण संयंत्र के अन्तिम निस्तारण बिन्दु एवं ड्रेन के माध्यम से निस्तारित हो रहे अनियंत्रित उत्प्रावह का जल नमूना एकत्रित कर विश्लेषण कराया गया प्राप्त विश्लेषण आख्यानानुसार प्रचालकों की मात्रा क्रमशः बी0ओ0डी0 142 मिग्रा0/ली0, सी0ओ0डी0 1072 मिग्रा0/ली0 एवं एस0एस0 216 एवं बी0ओ0डी0 236 मिग्रा0/ली0, सी0ओ0डी0 1648 मिग्रा0/ली0 एवं एस0एस0 164 मिग्रा0/ली0 पायी गयी, जोकि बोर्ड मानकों से अधिक है।

उपरोक्त तथ्यों से स्पष्ट है कि उद्योग द्वारा अशुद्धिकृत उत्प्रावह को शुद्धिकृत किये बिना उद्योग परिसर के बाहर ड्रेन के माध्यम से निस्तारित किया जा रहा है, जो जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित में निहित प्राविधानों का स्पष्ट उल्लंघन है। उद्योग को राज्य बोर्ड द्वारा सशर्त जल/वायु सहमति दिनांक 31.12.2027 निर्गत है, जिसकी शर्त संख्या 5, 21, 24 एवं 26 का उल्लंघन होता हुआ पाया गया। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा अपने पत्र दिनांक 16.05.2025 द्वारा उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कारण बताओ नोटिस निर्गत किये जाने की संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा, तहसील-खतौली, जनपद-मुजफ्फरनगर के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर को बोर्ड द्वारा निर्गत सहमति आदेश जिसकी वैधता अवधि दिनांक 31.12.2027 तक है, को निलम्बित (Suspend) कर दिया जाए।
2. यह कि क्यों न उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दिया जाए।
3. यह कि क्यों न मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

4- .....

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
वेबसाइट : www.uppcb.up.gov.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
E-mail : info@uppcb.in

उपरोक्त के अतिरिक्त उद्योग यह भी स्पष्ट करें कि क्यों न मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मैथडोलॉजी के अनुसार सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर का PI-80, N-1, R-250, S-1.5, LF-1 लेते हुए निरीक्षण दिनांक 15.05.2025 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0 30,000/-प्रतिदिन की दर सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए सपटित धारा 27(2) के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Digitally signed by

Praveen Kumar

Date: 06-06-2025

17:34:42

पर्यावरण अभियन्ता, वृत्त-3

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मुजफ्फरनगर।
2. वरिष्ठ पुलिस अधीक्षक, मुजफ्फरनगर।
3. पर्यावरण अभियन्ता, (प्रशासन), उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ।
4. लेखा प्रभारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
6. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

पर्यावरण अभियन्ता, वृत्त-3

Ref.: TEIL/KHT/Sugar/2025/850

Date: 27.06.2025

✓  
The Chief Environmental Officer (C-3)  
U.P. Pollution Control Board  
T.C.-12 V, Vibhuti Khand,  
Gomti Nagar, Lucknow – 226010

**Subject: Reply to Show Cause Notice dated 06.06.2025 regarding Inspection conducted on 15.05.2025**

**Reference:** Letter No. H-28978/C-3/Water/254/Muzaffarnagar/2025 dated 06.06.2025

Dear Sir,

This has reference to the above-mentioned Show Cause Notice dated 06.06.2025, received by us on 12.06.2025 at Triveni Engineering and Industries Ltd., Sugar Unit – Khatauli, District Muzaffarnagar, pertaining to the inspection conducted on 15.05.2025.

Before offering our clarification/explanation/response to observation made in your notice in question, we would like to state the following preliminary objections to the entire process of inspection:

1. The notice refers to some complaint alleging an unauthorized discharge from our unit. However, we were not provided with any copy of the said complaint. Without access to the complaint, we are unable to understand the nature and scope of the allegation. As per the principles of natural justice, it is essential that any document relied upon by the regulatory authority, including complaints, be shared with the concerned party. We request that a copy of the complaint may kindly be provided to us.
2. The inspection is purported to have been carried out under provisions of The Water (Prevention and Control of Pollution) Act, 1974, however no intimation was provided to us.
3. While the notice refers to some inspection report and relies upon contents of the same for issuance of the notice in question, however neither said report is shared with us nor any other report related to samples collected is shared with us. Kindly like to share same with us so that we can duly examine same & give a comprehensive response.

At this stage in absence of the above document, prima facie we respectfully submit the following factual clarifications in response to the observations recorded in the notice in reference reserving our right to make detailed submission upon receipt of above said documents.

he

### 1. Operational Status at Time of Inspection:

It is alleged in the notice that Industry representative had informed that sugarcane crushing operations was closed on 09.05.2025 & that pan washing process etc. work was going on. In this regard we have to most respectfully submit that the said observation is factually wrong as crushing operations for the 2024-25 season concluded at 05:00 AM on 11.05.2025, as informed to all concerned authorities through our letter Ref. No. TEIL/KHT/573-647 dated 15.05.2025 (**Annexure-1**). This is what the representative had informed the inspecting team.

In fact, during the inspection, the 65 TPH boiler was in operation, which surely was observed and may be also noted by the inspecting authorities. This itself is suggestive that manufacturing was ongoing. We hereby clarify again that while cane crushing had concluded, sugar processing activities continued until 20.05.2025. This is substantiated by the RG-1 register maintained under Rule 10 of the Central Excise Rules, 2002 (**Annexure-2**), and RT-8C Report dated 26.05.2025 submitted to the Statistics Department, Office of Cane Commissioner, Lucknow (**Annexure-3**). Pan washing is a post-manufacturing activity and could not have started before processing concluded. Hence, the mention of pan washing in the notice is factually incorrect.

### 2. Oil & Grease Trap Observation

It is alleged in the notice that during the inspection, the Oil and Grease Trap was found non-functional. We respectfully clarify that the system was operational at the time. The presence of floating materials such as foam or sludge may have led to a visual misinterpretation, particularly as the inspection was conducted late at night around 11:15 PM, under low-light conditions. These factors are not indicative of a malfunction.

Assuming without admitting that the oil and grease trapper was non-operational, it is pertinent to note that due to the inherent characteristics and viscosity of oil and grease, these substances would have migrated to subsequent treatment tanks and manifested visibly on the water surface. However, no such observation has been raised in the notice in question, which strongly suggests that the trapper was functioning adequately during the inspection. We further submit that our oil and grease trap system is maintained regularly under a strict cleaning and maintenance schedule.

### 3. Overflow of Effluent Collection Tank

It alleged in the notice that the inspecting team observed overflow in the effluent collection tank. There was no overflow on the day of inspection nor any time during active season. The effluent collection tank is adequately sized to manage peak flow, and no record of overflow exists. Assuming without admitting that any apparent froth or surface activity was if at all visible may only be due to mechanical agitation or pumping and does not amount to overflow. PTZ camera

lms

images from the inspection day are available for verification & live feeds must be available with UPPCB & CPCB and no infraction has been reported.

#### 4. Bypass Discharge to Islamabad Drain

It is alleged in notice that the inspection team found that portion of untreated effluent was being discharged through a bypass in local drain of Islamabad.

We categorically deny any discharge of untreated effluent into the Islamabad drain. Our ETP system have been found to be operational and effectively working at all points of time during various inspection in the past and no breach whatsoever of any nature is ever reported. There is absolutely no reason or occasion for us to bypass any untreated effluent anywhere and allegation of bypass are merely speculative and scandalous.

In accordance with Charter 1 recommendations, we have installed flow meters at all major effluent-generating sources including the Boiling House, Mill House, Laboratory, Hazardous Tank, and Cooling Tower as well as at the ETP inlet. These meters track the quantity of effluent generated as well as reached for treatment. Logbooks for each point have been diligently maintained, and these were readily available at the site during the inspection. However, it appears that these records were not examined or considered during the inspection.

The logbook entries and flow meter readings clearly demonstrate that the entire effluent generated was routed through the ETP for treatment (**Annexure - 4**). There is no bypass line or physical system in our plant that permits untreated effluent to be discharged externally. The ETP continues to operate even after the crushing season for the treatment of cleaning and wash water. Treated effluent is reused for process requirements or applied on land for irrigation purposes. At no point is any treated or untreated effluent discharged into any external drain. Even whole process of ETP is covered by PTZ camera, feeds of which are directly relayed to CPCB & UPPCB and no bypass or anything whatsoever has been noticed ever in any feeds.

#### 5. Test Results

Some readings are referred in the notice from purportedly sample collected during inspection and it is alleged that these readings are in excess of board standards. In this regard we have to state that the sampling has not been done as per procedure prescribed in law. We would like to bring to your kind attention that the notice is issued under provision of The Water (Prevention and Control of Pollution) Act, 1974. Accordingly, the procedure laid down under Section 21 of The Water (Prevention and Control of Pollution) Act, 1974 for the lawful collection of samples ought to have been followed. This procedure was not followed during the said inspection. As you are aware, the law mandates that samples must be collected in the presence of the occupier or their authorized representative, following prior written notice, and one part of the duly sealed and signed sample must be handed

*hms*

over to the occupier. However, in this case, no such legal formalities were followed. No prior notice was issued, the sample was not drawn in presence occupier or duly authorised representative, and no portion of the sample was handed over to us. These procedural safeguards are not mere technicalities but are essential legal requirements intended to ensure transparency, accuracy, and fairness. In the absence of these, any findings based on such sampling lack evidentiary value and cannot be treated as a valid basis for regulatory action. In any case notice only records reading but does not still serve the complete report. Complete report of sample is collected it is not possible to comment on readings.

Even Otherwise the outlet of our Effluent Treatment Plant (ETP) is equipped with an Online Continuous Effluent Monitoring System (OCEMS), which transmits real-time data directly to the servers of the CPCB and UPPCB. These systems are designed to immediately generate alerts to the concerned authorities in case of any deviation from the prescribed parameters. In the present scenario, no such alerts were triggered, which is self-explanatory and confirms that our treated effluent has consistently remained within the permissible limits. Parameters such as BOD, COD, TSS, and pH have been well maintained. Hence, it is evident that the unit is in full compliance with the environmental norms prescribed by the Board.

To demonstrate our commitment to compliance and transparency, we voluntarily got our effluent samples collected and tested on 16.05.2025 from an independent NABL-accredited laboratory. The results clearly show that all parameters were within the prescribed limits (**Annexure – 5**).

It would not be out of place to also point out that during a third-party inspection conducted on 19.12.2024 under CPCB direction, the ETP was found operating satisfactorily. Effluent samples drawn during that inspection were found to be within the limits. Please refer to Letter No. H-25668/C-3/Water/254/Muzaffarnagar/2025 dated 12.03.2025 (**Annexure – 6**). The test results cited in the notice for the final disposal point are inconsistent with the actual facts.

#### **6. Source of Pollution in Islamabad Drain cannot be ignored.**

The Islamabad drain serves a population of approximately 17,000 residents from Khatauli Gramin (Bhoor Islamabad) village alone. It also receives wastewater from nearby villages, including Ladpur, Ganghdhari, and Yahiyapur. It is subjected to multiple external sources of pollution, such as unauthorized activities like cattle washing, animal slaughtering, battery manufacturing, and electroplating. These activities routinely discharge high-strength organic and chemical waste into the drain. Therefore, the presence of pollutants in the drain water may be attributed to these external sources rather than any operations conducted by our unit.

We also got samples of Islamabad drain near rajvaha also collected and tested from Environment Management centre (Independent NABL-accredited laboratory). The report of the same shows presence of chemicals like Arsenic,

has

lead etc. which are not characteristics of industrial effluent from sugar products rather a strength of other sources of pollutants. Therefore, any contamination in the drain is likely attributable to these unregulated sources and not from our unit's operations. We have video feeds of sample collected and tested by us also available with us to show date and time of sample collected by us as referred above, in case your goodself like to see them we can supply a copy thereof. You may kindly let us know.

In view of the above, the unit is fully compliant and has not caused any environmental damage.

Therefore, there is no reason for any action as mentioned in para 1,2,3 of the show cause notice in question nor there is any ground for imposition of any environmental compensation. We hope that all the points mentioned in the above notice have been addressed to your entire satisfaction. We have always been fully compliant and maintain all the parameters issued by the authorities from time to time Accordingly, we humbly request your good self to kindly withdraw the show cause notice under reference Should your goodself need any further clarification or better understanding or for better appreciation of our response to each observation above afford hearing in person.

Thanking you.

Yours sincerely,

**For Triveni Engineering & Industries Ltd.**

Sugar Unit – Khatauli



Authorized Signatory

Copy to: Regional Officer, UPPCB, B-6, New Mandi, Muzaffarnagar (U.P.) – 251001

Enclosures: As mentioned above.

Ann-1

15<sup>th</sup> May 2025

RefNo.: TEIL/KIT/ 573-647

The Chief Director (Sugar),  
 Government of India  
 Ministry of Consumer Affairs, Food & Public Distribution  
 (Deptt. of Food & Public Distribution)  
 Directorate of Sugar Krishu Bhawan, New Delhi

Dear Sir,

We wish to inform you that we have finally closed our crushing operation for the season 2024-25 at  
 05:00 AM on 11-05-2025.

This is for your kind information.

Thank you,

Yours Sincerely,  
 FOR TRIVENI ENGG. & INDUSTRIES LTD.  
 SUGAR UNIT - KHATAULI

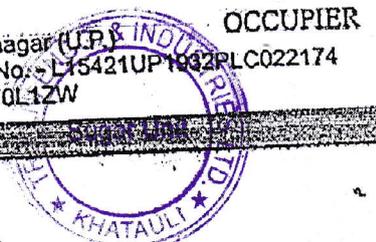
OCCUPIER

Copy to:-

1. The Cane Commissioner, U.P. Lucknow.
2. District Magistrate, Muzaffarnagar / Meerut / Baghpat / Shamli
3. The Sub-Divisional Magistrate, Khatauli / Jansath / Budhana / Shamli.
4. Dy. Cane Commissioner, Saharanpur/Meerut
5. District Cane Officer, Muzaffarnagar / Meerut / Baghpat / Shamli
6. Dy. Sugar Commissioner, Ganna Bhawan, Pandav Nagar, Meerut.
7. Inspector, Central Excise & Customs, Khatauli.
8. Assit. Collector Central Excise, Muzaffarnagar.
9. District Excise Officer, U.P. Excise, Muzaffarnagar.
10. The Supdt. Central Excise & Customs, Ayas Vikas, Khatauli.
11. The Inspector Incharge, U.P. Excise, Sugar Mill, Khatauli
12. Labour Enforcement Officer, Circular Road, Muzaffarnagar.
13. The Secretary, Cane Development Unions, Khatauli/Budhana/Shamli/Titawi/Morna/Sakoti/Daurala/Ramala/Mawana/Maliyana.
14. Sr. Cane Development Inspector, Councils Khatauli /Budhana/Shamli/Titawi/Morna/Sakoti/Daurala/Ramala/Mawana/Maliyana.
15. General Manager, Ramala Sankar Chini Mills Ltd, Ramala, District Baghpat.
16. Director General, ISMA, New Delhi.
17. Secretary, West U.P. Sugar Mills Association, New Delhi.
18. Secretary, U.P. Sugar Mills Association, Lucknow.
19. The Chief Director Directorate of Sugar, Ministry of Food & Civil Public Supplies, Krishi Bhawan, New Delhi.
20. The Director, National Sugar Institute, Kanpur.
21. The Secretary, Govt. of U.P, Deptt. of Sugar, Annex Bhawan, Lucknow.
22. The Dy. Labour Commissioner, Saharanpur
23. The Dy. Labour Commissioner, Meerut.
24. The Labour Commissioner, U.P. Sarvodaya Nagar, Kanpur.
25. The Sugarcane Inspector-cum-Assit. Sugar Commissioner, Muzaffarnagar/Meerut/Shamli.
27. The Director of Factories, U.P. Sarvodaya Nagar, Kanpur.
28. Asst. Director of Factories, Muzaffarnagar.
29. The Member Secretary, U.P. Pollution Control Board, Lucknow.
30. The Regional Officer, U.P. Pollution Control Board, 6-B New Mandi, Near Radha Krishna Mandir, Muzaffarnagar - 251001.
31. The S.H.O. Police Kotwali, Khatmull.
32. Triveni Engineering & Industries Limited, H.O. Noida/Deoband/Ramkola/Chandanpur/Sabitgarh/Rani Nagal/ Milak Narayanpur

For your kind  
 information &  
 record please.

Sugar Unit Khatauli : Vill. Sheldhpura, Khatauli-251 201-Muzaffarnagar (U.P.)  
 Regd. Office : A-44, Hosliery Complex, Phase-II Extension, NOIDA-201305 (U.P.) \* CIN No. : L15421UP1992PLC022174  
 Principal Place of Business : Khatauli \* GSTIN : 09AABCT6370L1ZW



R. G. 1  
**DAILY STOCK**

Name of the Factory: **TRIVENI ENGINEERS & INDUSTRIES LTD**  
SUGAR UNIT KHATAULI  
VILLAGE-SHERWALI, PIN-224201  
DIST. MIDDURGHAN, U.P.  
GSTIN: 190900000000000000

SEM01N-2024-25

Date	Opening Balance		Qty. Manufactured		Total (Cols. 2 & 3)		REMOVAL FROM		
	Packed No.	Loose Wt.	Packed No.	Loose Wt.	Packed No.	Loose Wt.	On Payment of Duty / Amount of Duty Payable		
							Quantity	Value Rs.	For Export under Bond
11/5/25	349726	-	22666	-	349726	-	2650	-	-
11/5/25	348744	-	-	-	348744	-	2600	-	-
21/5/25	348744	-	16112	-	350856	-	1620	-	-
21/5/25	3500226	-	-	-	3500226	-	2250	-	-
31/5/25	349686	-	14670	-	351656	-	5850	-	-
31/5/25	350586	-	-	-	350586	-	2800	-	-
4/5/25	350294	-	2166	-	352460	-	6240	-	-
4/5/25	351825	-	-	-	351825	-	1850	-	-
9/5/25	351400	-	22022	-	353602	-	5430	-	-
9/5/25	353244	-	-	-	353244	-	2100	-	-
6/5/25	353014	-	20500	-	355064	-	6990	-	-
4/5/25	354304	-	-	-	354304	-	2800	-	-
7/5/25	354504	-	1962	-	356466	-	3880	-	-
7/5/25	355786	-	-	-	355786	-	2100	-	-
8/5/25	355786	-	13814	-	356936	-	8260	-	-
21/5/25	356100	-	-	-	356100	-	2500	-	-
9/5/25	356600	-	14408	-	357308	-	9500	-	-
9/5/25	356308	-	-	-	356308	-	2600	-	-
10/5/25	356098	-	13026	-	357404	-	15660	-	-
10/5/25	3558284	-	-	-	3558284	-	2800	-	-
11/5/25	3555484	-	9890	-	3565374	-	11560	-	-
11/5/25	355384	-	-	-	355384	-	3000	-	-
12/5/25	355084	-	5462	-	3556306	-	12920	-	-
12/5/25	354226	-	-	-	354226	-	2200	-	-
13/5/25	3540156	-	7240	-	3547396	-	14910	-	-
13/5/25	3532486	-	-	-	3532486	-	3200	-	-
14/5/25	3529286	-	4462	-	3533748	-	13800	-	-
14/5/25	351944	-	-	-	351944	-	2400	-	-
15/5/25	351754	-	3048	-	3520592	-	9350	-	-
15/5/25	3511246	-	-	-	3511246	-	2700	-	-
14/5/25	350854	-	-	-	350854	-	12260	-	-
14/5/25	349686	-	2036	-	349890	-	2000	-	-

211024

151980

**ACCOUNT**

Description of Goods

Cane Sugar

Ann-2/1

Page No. 67

May-2025

180900000000000000

THE FACTORY		Duty				Closing Balance		Remarks	Signature of the Assessee or his Agents
Without Payment of Duty		IGST	CGST	SGST	In Bonded Store Room (s)	In Finishing Room			
To other Factories or Warehouse under Bond	For other Purposes						Rs.	Rs.	Rs.
10	11	12	13	14	15	16	17	18	
						348744			
Depreciated (white)	1400					348744	transferred to BCD		
						3500226			
Depreciated (white)	1000					349686	transferred to BCD		
						350586			
Depreciated (white)	60					350294	transferred to BCD		
						351825			
						3516402	transferred to BCD		
						353294			
						3530294	transferred to BCD		
						354304			
						3541504	transferred to BCD		
						3557586	transferred to BCD		
						3555486	transferred to BCD		
						3561100			
						3558600	transferred to BCD		
						3563608			
						3560908	transferred to BCD		
						3558284			
						3555484	transferred to BCD		
						3550814	transferred to BCD		
						3542356			
						3540156	transferred to BCD		
						3532486			
						3529286	transferred to BCD		
						3519448			
						3517548	transferred to BCD		
						3511246			
						3508546	transferred to BCD		
						349686	transferred to BCD		

2460 - 1230 diff.



R.G.1  
**DAILY STOCK**

**ACCOUNT**

Description of Goods

Cane Sugar

Ann-2/2  
Page No 1805

Name of the Factory: *THE SUGAR INDUSTRY CORPORATION*  
GSTIN: *22AAAC0000000000*

Season - 2024-25

May-2025

100g = 50g Sugar Net

Date	Opening Balance		Qty Manufactured		Total (Cols 2 & 3)		On Payment of Duty / Amount of Duty Payable				REMOVAL FROM	
	Packed No.	Loose Wt.	Packed No.	Loose Wt.	Packed No.	Loose Wt.	For Home use		For Export under claim for Rebate of Duty			For Export under Bond
							Quantity	Value	Quantity	Value		
1	2	3	4	5	6	7	8	9	10	11		
17.5.25	3496322		362		3496684		12570					
17.5.25	3484114				3484114		2700					
18.5.25	3481414				3481414		14860					
18.5.25	3466554				3466554		3300					
19.5.25	3462544		190		3462934		11530					
19.5.25	3445914				3445914		2100					
20.5.25	3443214		34		3443248		11220					
20.5.25	3432028				3432028		2000					
21.5.25	3430028				3430028		13110					
21.5.25	3416918				3416918		2400					
22.5.25	3414518				3414518		21320					
22.5.25	3392198				3392198		2650					
23.5.25	3390048				3390048		16490					
23.5.25	3370048				3370048		2350					
24.5.25	3371808				3371808		19940					
24.5.25	3351808				3351808		2900					
25.5.25	3348948				3348948		20490					
25.5.25	3328598				3328598		3000					
26.5.25	3325098				3325098		13520					
26.5.25	3312068				3312068		2900					
27.5.25	3299468				3299468		21370					
27.5.25	3285898				3285898		2700					
28.5.25	3285898				3285898		22880					
28.5.25	3263018				3263018		3000					
29.5.25	3259818				3259818		13140					
29.5.25	3246418				3246418		2150					
30.5.25	3244428				3244428		16200					
30.5.25	3228168				3228168		25000					
31.5.25	3225668				3225668		23350					
31.5.25	3202218				3202218		538					
			311220				477108					
			105210				238554					

23234

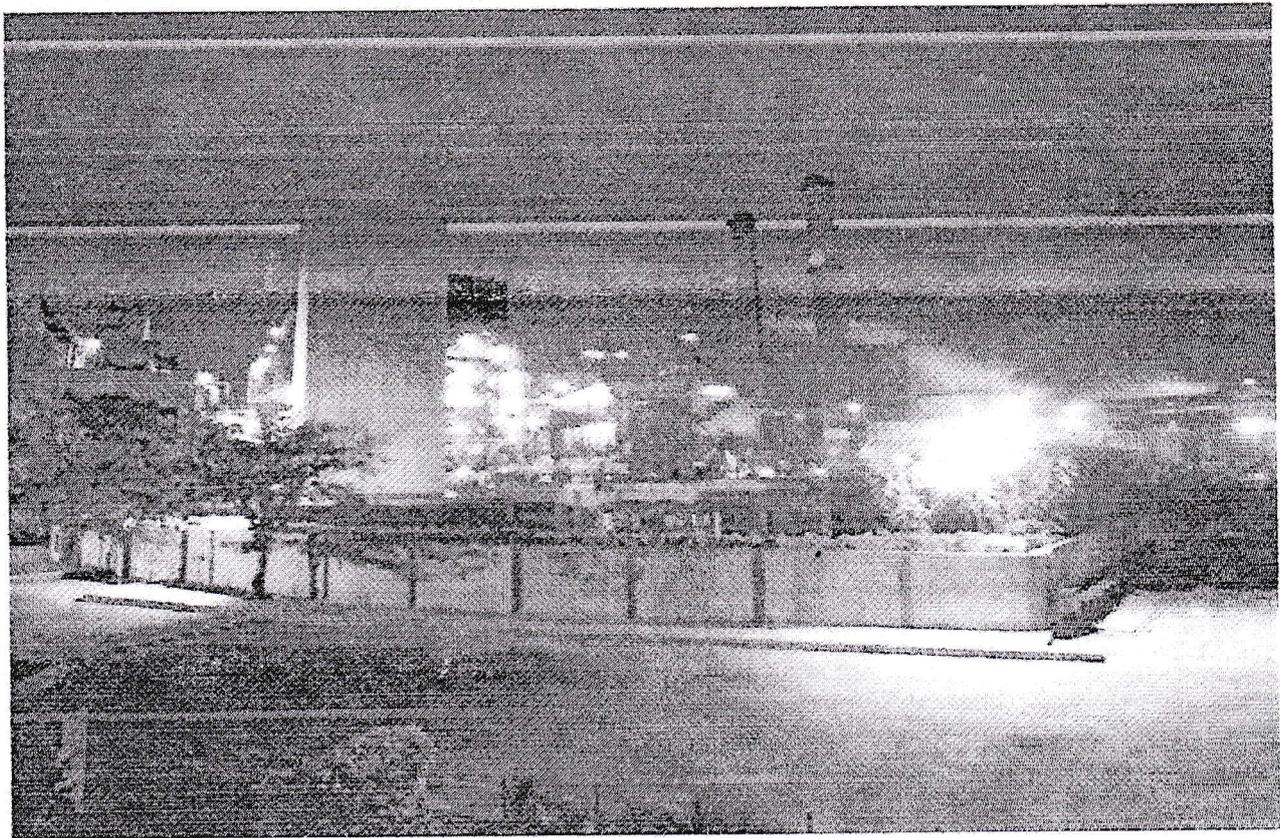
THE FACTORY		Duty				Closing Balance		Remarks	Signature of the Assessee or his Agents
Without Payment of Duty		Duty				In Finishing Room	In Bonded Store Room(s)		
To other Factories or Warehouse under Bond	For other Purposes	Rate	IGST	CGST	SGST				
10	11	12	13	14	14	15	16	17	18
							3484114		
							3481414	transferred to BSO	
							3466554		
							3463254	transferred to BSO	
							3459914		
							3443214	transferred to BSO	
							3432028		
							3430028	transferred to BSO	
							3416918		
							3414518	transferred to BSO	
							3393198		
							3390048	transferred to BSO	
							3371158		
							3371808	transferred to BSO	
							3351808		
							3348948	transferred to BSO	
							3328598		
							3325098	transferred to BSO	
							3309968		
							3309968	transferred to BSO	
							3285898		
							3285898	transferred to BSO	
							3263018		
							3259818	transferred to BSO	
							3246418		
							3244428	transferred to BSO	
							3228168	transferred to BSO	
							3202218	transferred to BSO	
							3202218	transferred to BSO	
							246		
							1730		

Bill. reprocess





**Final Manufacturing Report**  
**RT-8 ( C )**  
**Season : 2024-2025**



**Unit : Khatauli:**  
Village : Seikhpura  
Post : Khatauli -251201  
Distt : Muzaffar Nagar  
Phone : 9897133335, 9897544464  
Web : www.trivenigroup.com

**Registered Office:**  
A-44, Hosiery Complex, Phase-II  
Extension, Noida-201305  
Uttar Pradesh, (India)



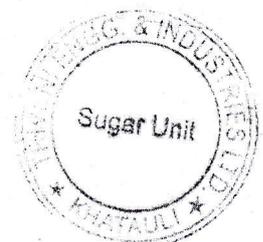
CIRCLE : SAHARANPUR		DIVISION : MUZAFFAR NAGAR		RANGE : KHATAULI	
FORM RT. 8(C) S/A (FOR CENTRAL SUGAR FACTORIES)					
FINAL MANUFACTURING REPORT FOR THE SEASON 2024 - 2025					
NAME AND ADDRESS OF FACTORY			(RULE - 83)		
			: TRIVENI ENGG. & INDUSTRIES LTD. SUGAR UNIT- KHATAULI.		
REGISTER NO. OF FACTORY CLARIFICATION PROCESS USED			: S/14		
			: DMPIE(Defeco melt phosphotation and ion exchange).		
S. NO	PARTICULARS	THIS SEASON 2024 - 2025	LAST SEASON 2023 - 2024		
1.	<b>TIME ACCOUNT</b>				
	DATE OF START	25/10/2024 at 11:00 Hrs.	27/10/2023 at 11:00 Hrs.		
	DATE OF CLOSE	10/05/2025 at 5:00 Hr. (Calender date 11.5.25)	09/05/2024 at 1:00 Hr. (Calender date 10.5.24)		
	GROSS SEASON (days) (f)	197.75	195.58		
	DURATION OF SEASON (g)	171.00	163.55		
	TOTAL HOURS ACTUAL CRUSH	3762.10	3598.20		
	TOTAL HOURS LOST	983.90	1095.80		
	I) PROCESS	0.00	0.00		
	II) MECHANICAL	36.17	36.63		
	III) CO-GEN	1.88	4.05		
	IV) CANE SHORTAGE	852.05	997.62		
	V) FESTIVAL	0.00	0.00		
	VI) INCLIMENT WEATHER	48.55	0.00		
VII) GENERAL CLEANING	42.50	54.85			
VIII) MISCELLANEOUS	2.75	2.65			
2.	<b>CANE CRUSHED</b>				
	I) OWN ESTATE CANE	Qtls.	0.00	0.00	
	II) GATE CANE	Qtls.	6970277.66	6945102.11	
	III) OUT CENTER CANE ( ROAD) (a)	Qtls.	18110439.70	17042907.58	
	IV) TOTAL	Qtls.	25080717.36	23988009.69	
3.	<b>JUICE AND ADDED WATER</b>				
	AVG. GROSS MIXED JUICE % CANE	%	114.77	117.13	
	CORRECTION % MIXED JUICE	%	0.76	0.78	
	AVG. NET MIXED JUICE % CANE	%	113.90	116.21	
	TOTAL NET MIXED JUICE OBTAINED	Qtls.	28567305.00	27877300.00	
	AVG. ADDED WATER % CANE	%	43.17	45.86	
4.	<b>SUGAR: Total sugar bagged</b>				
	I) NO. OF BAGS (a) 25 Kg	Nos.	0.00	0.00	
	(b) 50 Kg	Nos.	5087440.00	5226196.00	
	(c) 100 Kg	Nos.	0.00	0.00	
	II) QUANTITY (ISS)	Qtls.	2543720.00	2613098.00	
	* (BISS) Brown	Qtls.	5020.00	4076.00	
	Total Quantity	Qtls.	2548740.00	2617174.00	
	SUGAR IN PROCESS, IF ANY	Qtls.	199.00	541.00	
	TOTAL SUGAR MADE	Qtls.	2548939.00	2617715.00	
	SUGAR RECO. FROM PREVIOUS SEASON'S LEFT IN PROCESS MATERIAL	Qtls.	479.00	100.00	
	SUGAR RECO. FROM B.I.S.S. SUGAR -2023-24	Qtls.	3687.00	2930.00	
	SUGAR RECO. FROM DAMAGED SUGAR (2023-24 & 2024-25)	Qtls.	9730.00	8356.00	
	TOTAL NET SUGAR MADE	Qtls.	2535043.00	2606329.00	
5.	<b>MOLASSES</b>				
	TOTAL MOLASSES SENT OUT	Qtls.	1225680.00	1094490.00	
	MOLASSES IN PROCESS, IF ANY	Qtls.	472.00	418.00	
	TOTAL MOLASSES PRODUCED	Qtls.	1226152.00	1094908.00	
	MOLASSES RECO. FROM PREVIOUS SEASON'S LEFT IN PROCESS MATERIAL	Qtls.	499.00	286.00	
	MOLASSES RECO. FROM B.I.S.S. SUGAR -2023-24	Qtls.	450.00	2042.00	
	MOLASSES RECO. FROM DAMAGED SUGAR (2023-24 & 2024-25)	Qtls.	604.00	2544.00	
	TOTAL NET MOLASSES PRODUCED	Qtls.	1224599.00	1090036.00	

\* B.I.S.S. sugar above 90 deg. Pol.



S.NO	PARTICULARS	THIS SEASON		LAST SEASON		
		2024 - 2025		2023 - 2024		
6.	RECOVERY					
	AVG. RECOVERY OF SUGAR % CANE		10.11		10.87	
	AVG. PRODUCTION OF FINAL MOLASSES % CANE		4.88		4.54	
	BAGASSE PERCENT CANE (e)		28.40		28.73	
	FILTER CAKE PERCENT CANE		4.44		4.45	
7.	STORE USED					
	COAL PERCENT CANE					
	FIRE WOOD PERCENT CANE					
	OTHER FUEL % CANE FURNACE OIL					
	BAGASSE PERCENT CANE		5.62		7.43	
	EXTRA BAGASSE % CANE					
	TOTAL BAGASSE		5.62		7.43	
	LIME PERCENT CANE					
	(a) Process		0.09327		0.09632	
	(b) Inj+ETP		0.00340		0.00500	
	LUBRICANTS (oil & grease)	Kg / 100 Qtls cane		0.16953		0.20274
	GUNNY BAGS of 100 Kg. FOR SUGAR	Nos. / 100 Qtls cane		---		---
	GUNNY BAGS of 50 Kg. FOR SUGAR	Nos. / 100 Qtls cane		0.00000		0.42660
	H.D.P.E. BAGS of 25 Kg. FOR SUGAR	Nos. / 100 Qtls cane		---		---
	H.D.P.E. BAGS of 50 Kg. FOR SUGAR	Nos. / 100 Qtls cane		20.32430		21.39410
	SEED SLURRY	Kg / 100 Qtls cane		0.01902		0.01092
	WASHING SODA	Kg / 100 Qtls cane		---		0.00063
	CAUSTIC SODA	Kg / 100 Qtls cane	%	0.29884		0.48003
	HYDROCHLORIC ACID	Kg / 100 Qtls cane	%	0.29635		0.30713
	PHOSPHORIC ACID	Kg / 100 Qtls cane	%	0.46893		0.49066
	BLEACHING POWDER	Kg / 100 Qtls cane		0.00000		0.00000
	BACTERIOCIDES	Kg / 100 Qtls cane		0.09669		0.10464
	DEXTRANASE ENZYME	Kg / 100 Qtls cane		0.00000		0.00000
	ALPHA AMALYASE ENZYME	Kg / 100 Qtls cane		0.01256		0.00980
	ANTI FOAM	Kg / 100 Qtls cane		0.00140		0.00275
	VISCOCITY REDUCER	Kg/100 Qtls Cane		0.04864		0.02939
	FLOCCULENT(Refinery & clarification)	Kg / 100 Qtls cane		0.07695		0.07879
	REFINED SALT (for refinery)	Kg / 100 Qtls cane		2.47602		2.92855
	COLOUR PRECIPITANT (for refinery & raw )	Kg / 100 Qtls cane		0.11822		0.14278
	DESCALENT	Kg / 100 Qtls cane		0.02432		0.03252
8.	ANALYSIS					
	CANE	Sugar %	12.53		13.27	
		Fibre %	13.29		13.51	
	PRIMARY JUICE	Sugar %	14.93		16.09	
		Brix %	18.02		19.09	
		Purity	82.85		84.28	
	MIXED JUICE	Sugar %	10.53		10.94	
		Brix %	12.95		13.24	
		Purity	81.31		82.63	
	LAST EXP. JUICE	Sugar %	1.43		2.04	
		Brix %	1.95		2.73	
		Purity	73.33		74.73	
	CLARIFIED JUICE	Sugar %	10.50		11.01	
		Brix %	12.85		13.24	
		Purity	81.71		83.16	
	Vacuum filter Juice	Sugar %	8.86		9.86	
		Brix %	11.35		12.39	
		Purity	78.06		79.58	
	Defecated Syrup	Sugar %	56.65		58.22	
		Brix %	69.71		70.35	
		Purity	81.27		82.76	
Clarified melt	Sugar %	59.64		59.55		
	Brix %	60.36		60.25		
	Purity	98.81		98.84		

S. NO	PARTICULARS	THIS SEASON	LAST SEASON
		2024 - 2025	2023 - 2024
	MASSECUITE		
	MASSECUITE-R1	Brix % 90.26	90.34
		Purity 98.56	98.16
	MASSECUITE-Raw	Brix % 92.22	92.18
		Purity 87.07	88.29
	MASSECUITE-B	Brix % 95.16	95.04
		Purity 75.04	76.10
	MASSECUITE-C	Brix % 100.40	100.49
		Purity 53.38	54.69
	MASSECUITE-C 1	Brix % 96.21	95.50
		Purity 67.25	67.41
	MOLASSES		
	R1-HEAVY	Brix % 72.52	74.39
		Purity 95.49	95.59
	R1-LIGHT	Brix % 73.74	73.34
		Purity 97.51	97.52
	Raw-HEAVY	Brix % 78.59	77.73
		Purity 74.67	76.06
	Raw-LIGHT	Brix % 67.44	66.36
		Purity 86.34	87.55
	B-HEAVY (This Season 08.01.2025 TO Season End) & (Last Season 30.12.23 TO 03.04.2024)	Brix % 83.46	83.91
		Purity 53.52	54.90
	B-LIGHT	Brix % 77.72	-
		Purity 93.59	-
	C1-HEAVY	Brix % 82.90	84.66
		Purity 46.72	45.43
	C- LIGHT	Brix % 78.74	78.28
		Purity 73.38	73.45
9.	SUGAR		
	I) WHITE SUGAR BAGGED (d)	Sugar % 99.97	99.97
		Moisture % 0.03	0.03
	FINAL MOLASSES as B-Heavy ( This Season 25.10.24 to 07.01.2025) & Last Season (27.10.23 to 29.12.23 + 04.04.24 to season end)	Sugar % 40.87	41.36
		Brix % 84.31	84.79
		Purity 48.48	48.77
	FINAL MOLASSES as C-Heavy ( This Season 08.01.25 TO Season end) & Last Season (30.12.23 to 03.04.2024)	Sugar % 30.79	30.66
		Brix % 86.58	88.14
		Purity 35.56	34.79
	FINAL MOLASSES (as B-Heavy+C Heavy This season & Last Season)	Sugar % 35.27	37.16
		Brix % 85.57	86.11
		Purity 41.22	43.15
	BAGASSE	Sugar % 1.88	1.93
		Water % 50.62	50.38
		Fibre % 46.81	47.04
	FILTERCAKE	Sugar % 2.65	2.70
10.	MILL EXTRACTION, BOILING HOUSE EXT., AND OVERALL EXTRACTION		
	MILL EXTRACTION	95.74	95.82
	REDUCED MILL EXTRACTION	96.03	96.18
	BOILING HOUSE EXTRACTION	84.27	85.46
	RE. BOILING HOUSE EXTRACTION	87.93	87.80
	OVERALL EXTRACTION	80.68	81.89
	REDUCED OVERALL EXTRACTION	84.43	84.44



## 11. SUGAR BALANCE

S. NO	PARTICULAR	THIS SEASON	LAST SEASON
		2024 - 2025	2023 - 2024
1.	SUGAR IN CANE	12.53	13.27
2.	SUGAR IN MIXED JUICE	11.99	12.71
3.	SUGAR IN BAGASSE	0.53	0.55
4.	SUGAR IN FILTER CAKE	0.12	0.12
5.	SUGAR IN FINAL MOLASSES	1.72	1.69
6.	SUGAR IN SUGAR	10.10	10.86
7.	SUGAR UNDETERMINED	0.05	0.04
8.	TOTAL SUGAR LOSSES (In bagasse, filter cake molasses undetermined.)	2.42	2.40

We hereby declare that the figures given in this return are complete and true to the best of our knowledge and belief.



D.P. Gupta  
DGM(Prod.)



Rajesh Singh  
DGM(I&D-Sugar)



Kuldeep Rathi  
GM(Cane)



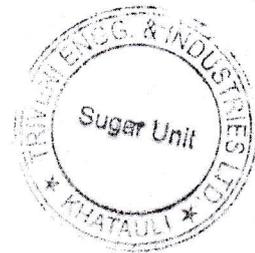
O. P. Mishra  
GM(E)



Dr. Ashok Kumar  
VP(S)

DATE: 26/05/2025

- Outstation cane is the cane weighed and purchased at a center other than at the factory gate.
- For carbonation factories only.
- In the case of three massecuite system, brix & purities of C-Heavy & D-Light molasses are not be given.
- Sugar means 'Direct pol'
- Bagasse percent cane =  $100 + \text{added water percent cane} - \text{mixed juice (gross) percent cane}$ .
- Gross season means the total number of days from the date of start to the date of close both days inclusive.
- Duration of season, this is calculated by dividing the total hours actual crushing by 22.



**Triveni Engineering & Industries Ltd.,**  
**Sugar Unit, Khatauli**  
*Additional Information Along With The Final Manufacturing Report*

S. No.	PARTICULARS	This Season 2024 - 2025			Last Season 2023 - 2024		
1	Mill Extraction			95.74			95.82
2	Boiling House Extraction			84.27			85.46
3	Overall Extraction			80.68			81.89
4	Reduced Mill Extraction						
	a) Noel deer			96.03			96.18
	b) Mittal			95.98			95.90
5	Reduced Boiling House Extraction						
	a) Gundu rao			87.88			87.91
	b) Noel deer			87.93			87.80
6	Reduced Overall Extraction						
	a) Gundu rao			84.35			84.30
	b) Noel deer			84.43			84.44
7	Undiluted Juice Loss in Bag. % Fibre			30.53			28.76
8	Added Water Ext. MJ % Added Water			77.24			77.66
9	Virtual Purity Of FJL Molasses			40.63			40.88
10	Brix Free Cane Water % Cane			0.80			2.00
11	Added Water % Fibre			324.78			339.45
12	Rate Of Crushing Per 24 Hours						
	a) Including stoppage Qtls.			126830.00			122649.00
	b) Excluding stoppage Qtls.			160000.00			160000.00
13	Down time %			20.73			23.34
14	E.R.Q.V.						
	a) M.J./P.J.			97.16			97.03
	b) L.M.J./P.J.			82.46			82.84
15	MASSECUITE % CANE						
		With C-heavy	With B- heavy	Total	With C-heavy	With B- heavy	Total
	a) R1 - Massecuite %cane	24.41	19.35	22.40	25.77	21.47	23.47
	b) Raw Massecuite % cane	21.02	18.46	20.01	23.97	19.85	21.76
	c) B - Massecuite % cane	13.05	10.97	12.23	13.90	9.97	11.00
	d) C - Massecuite % cane	5.97		3.60	6.48		3.01
	e) C1- Massecuite % cane	3.92		2.37	0.72		0.33
	TOTAL	68.37	48.78	60.61	70.84	51.29	60.37
16	Steam % Cane			48.48			49.88
17	Power Consumption(Kwh/Ton cane)			25.16			25.39
18	Bagasse Sent to co-generation plant			22.56			20.54
19	Jawa Ratio			83.91			82.46
20	Clarification Efficiency			3.57			4.57
21	Dry Milling Factor			70.73			70.35
22	Grade Wise Sugar Production (QTLS)	Bags	%age	Bags	%age		
	L-31	494911.00	19.42	381453.00	14.57		
	M-31	2039640.00	80.03	2205273.00	84.26		
	S-31	9169.00	0.36	26372.00	1.01		
	L-30	-	-	-	-		
	M-30	-	-	-	-		
	S-30	-	-	-	-		
	BISS (Brown, White & Powder)	5020.00	0.20	4076.00	0.16		
	TOTAL	2548740.00	100.00	2617174.00	100.00		

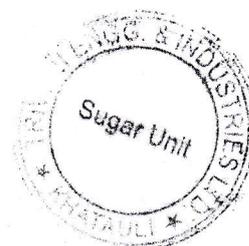
*[Signature]*  
D.P. Gupta  
DGM(Prod.)

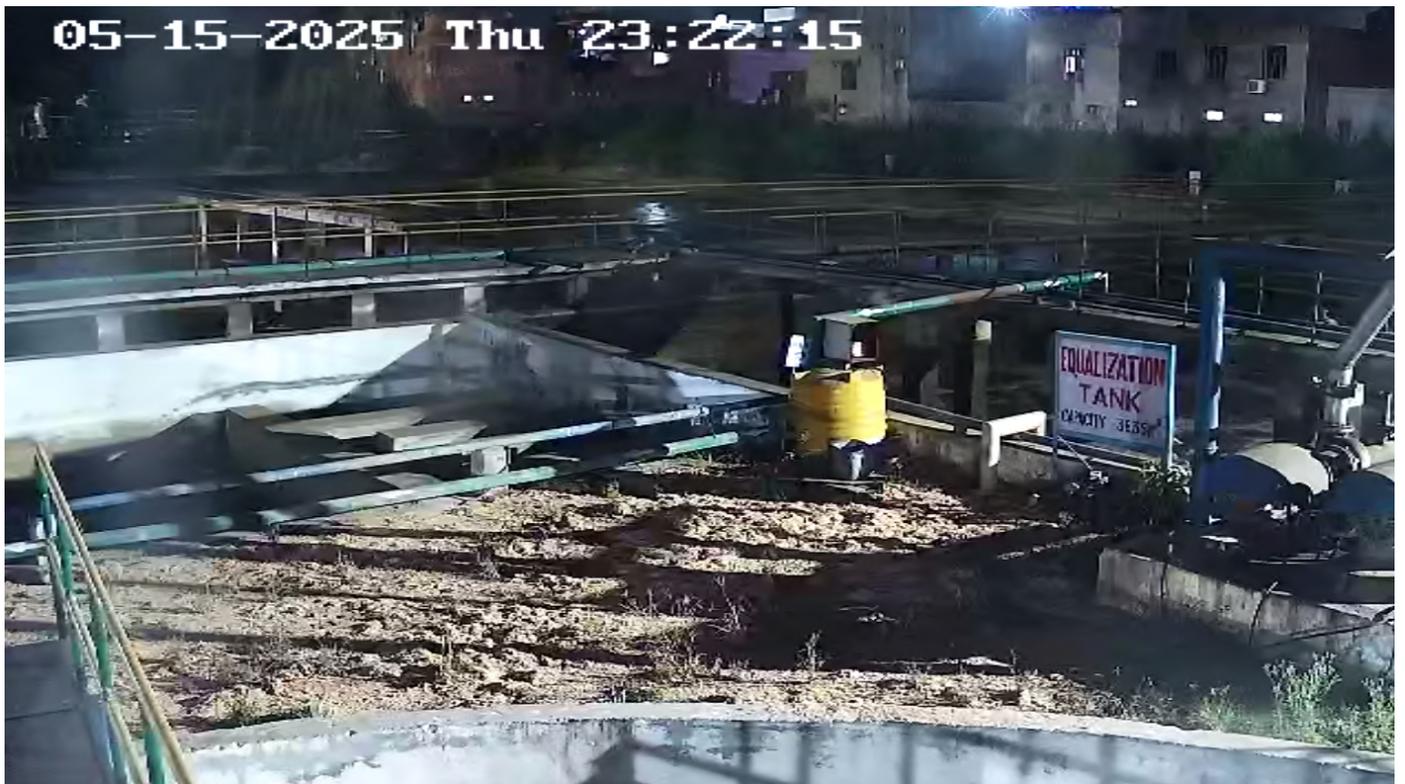
*[Signature]*  
Rajesh Singh  
DGM(I&D-Sugar)

*[Signature]*  
Kuldeep Rathi  
GM(Cane)

*[Signature]*  
O. P. Mishra  
GM(E)

*[Signature]*  
Dr. Ashok Kumar  
VP(S)





**TRIVENI ENGINEERING & INDUSTRIES LTD.**  
Flow Meters Reading of Cooling Tower, Lab, BH, MH

Date	Cooling Tower			Lab			BH		
	Initial Reading	Final Reading	Day Total	Initial reading	Final Reading	Day Total	Initial reading	Final Reading	Day Total
1	58201	58505	304	10213	10250	37	536247	537102	935
2	58505	58791	286	10250	10281	31	537102	538035	933
3	58791	59094	303	10281	10313	32	538035	538804	769
4	59094	59361	267	10313	10341	28	538804	539752	946
5	59361	59664	303	10341	10373	32	539752	540744	992
6	59664	59951	287	10373	10402	29	540744	541271	527
7	59951	60225	274	10402	10431	29	541271	542202	931
8	60225	60493	268	10431	10464	33	542202	543075	873
9	60493	60780	287	10464	10492	28	543075	543706	631
10	60780	61051	271	10492	10524	32	543706	544302	596
11	61051	61347	296	10524	10552	28	544302	544854	552
12	61347	61643	296	10552	10585	33	544854	545494	640
13	61643	61931	288	10585	10615	30	545494	546274	780
14	61931	62203	272	10615	10615	00	546274	547115	841
15	62203	62203	00	10615	10615	00	547115	547640	525
16	62203	62203	00	10615	10615	00	547640	548476	836
17	62203	62203	00	10615	10615	00	548476	549311	835
18	62203	62203	00	10615	10615	00	549311	550146	835
19	62203	62203	00	10615	10615	00	550146	550981	835
20	62203	62203	00	10615	10615	00	550981	551816	835
21	62203	62203	00	10615	10615	00	551816	552651	835
22	62203	62203	00	10615	10615	00	552651	553486	835
23	62203	62203	00	10615	10615	00	553486	554321	835
24	62203	62203	00	10615	10615	00	554321	555156	835
25	62203	62203	00	10615	10615	00	555156	555991	835
26	62203	62203	00	10615	10615	00	555991	556826	835
27	62203	62203	00	10615	10615	00	556826	557661	835
28	62203	62203	00	10615	10615	00	557661	558496	835
29	62203	62203	00	10615	10615	00	558496	559331	835
30	62203	62203	00	10615	10615	00	559331	560166	835
31	62203	62203	00	10615	10615	00	560166	561001	835

**SUGAR UNIT KHATAULI-251201 (U.P.)**  
Hazardous Tank+MH+Boiler Blow Down Log Book

Ann 25/11  
May-2025

MH			Hazardous Tank+MH+Boiler blow Down			Signature	Remark
Initial Reading	Final Reading	Day Total	Initial Reading	Final Reading	Day Total		
36064	36100	36	66133	66111	478	ML	
36100	36136	36	66611	67091	480	ML	
36136	36173	37	67091	67575	504	ML	
36173	36207	34	67575	68022	447	ML	
36207	36246	39	68022	68530	508	ML	
36246	36284	38	68530	69026	496	ML	
36284	36289	05	69026	69492	467	ML	
36289	36337	45	69492	69983	490	ML	
36337	36364	27	69983	70461	478	ML	
36364	36387	23	70461	70967	506	ML	
36387	36409	22	70967	71552	585	ML	
36409	36424	15	71552	72175	623	ML	
36424	36449	25	72175	72737	562	ML	
36449	36449	00	72737	73354	617	ML	
36449	36449	00	73354	73979	625	ML	
36449	36449	00	73979	74603	624	ML	
36449	36449	00	74603	75223	620	ML	
36449	36449	00	75223	75843	620	ML	
36449	36449	00	75843	76463	620	ML	
36449	36449	00	76463	77083	620	ML	
36449	36449	00	77083	77703	620	ML	
36449	36449	00	77703	78323	620	ML	
36449	36449	00	78323	78943	620	ML	
36449	36449	00	78943	79563	620	ML	
36449	36449	00	79563	80183	620	ML	
36449	36449	00	80183	80803	620	ML	
36449	36449	00	80803	81423	620	ML	
36449	36449	00	81423	82043	620	ML	
36449	36449	00	82043	82663	620	ML	
36449	36449	00	82663	83283	620	ML	
36449	36449	00	83283	83903	620	ML	
36449	36449	00	83903	84523	620	ML	
36449	36449	00	84523	85143	620	ML	
36449	36449	00	85143	85763	620	ML	
36449	36449	00	85763	86383	620	ML	
36449	36449	00	86383	87003	620	ML	
36449	36449	00	87003	87623	620	ML	
36449	36449	00	87623	88243	620	ML	
36449	36449	00	88243	88863	620	ML	
36449	36449	00	88863	89483	620	ML	
36449	36449	00	89483	90103	620	ML	
36449	36449	00	90103	90723	620	ML	
36449	36449	00	90723	91343	620	ML	
36449	36449	00	91343	91963	620	ML	
36449	36449	00	91963	92583	620	ML	
36449	36449	00	92583	93203	620	ML	
36449	36449	00	93203	93823	620	ML	
36449	36449	00	93823	94443	620	ML	
36449	36449	00	94443	95063	620	ML	
36449	36449	00	95063	95683	620	ML	
36449	36449	00	95683	96303	620	ML	
36449	36449	00	96303	96923	620	ML	
36449	36449	00	96923	97543	620	ML	
36449	36449	00	97543	98163	620	ML	
36449	36449	00	98163	98783	620	ML	
36449	36449	00	98783	99403	620	ML	
36449	36449	00	99403	100023	620	ML	
36449	36449	00	100023	100643	620	ML	

Signature of Incharge



Signature of Chemist

Triveni Engineering & Industries Ltd. Sugar Unit Khatauli - 251201 (U.P.)

INLET / OUTLET FLOW METER LOG BOOK SEASON 2024.. - 2025.. May-2025

26

i. m. y. / 2

Date	Inlet Effluent Flow meter reading			Treated Effluent Flow meter reading			Signature of Officer	Remark
	Initial Reading	Final Reading	Day reading M3	Initial Reading	Final Reading	Day reading M3		
1	309709	309383	1674	259343	260873	1530		
2	309382	311112	1730	260873	262446	1573		
3	311113	312721	1608	262446	263658	1410		
4	312721	314391	1670	263658	265308	1450		
5	314391	315956	1565	265308	266715	1407		
6	315956	317576	1620	266715	268167	1452		
7	317576	319266	1690	268167	269712	1546		
8	319266	320930	1664	269712	271237	1524		
9	320930	322422	1492	271237	272584	1352		
10	322422	323759	1337	272584	273765	1196		
11	323759	325020	1261	273765	274925	1140		
12	325020	326207	1282	274925	276075	1150		
13	326207	327575	1273	276075	277223	1146		
14	327575	328602	1027	277223	278373	1152		
15	328602	329642	1240	278373	279495	1120		
16	329642	331092	1250	279495	280621	1126		
17	331092	332107	1015	280621	281533	912		
18	332107	333137	1025	281533	282469	936		
19	333137	333682	750	282469	283117	648		
20	333682	334637	755	283117	283789	672		
21	334637	336337	1700	283789	285239	1450		
22	336337	336947	610	285239	285763	526		
23	336947	337572	625	285763	286299	536		
24	337572	338236	664	286299	286622	530		
25	338236	339066	830	286622	287503	661		
26	339066	339956	890	287503	288226	723		
27	339956	340618	662	288226	288696	470		
28	340618	341673	1055	288696	289672	976		
29	341673	342515	842	289672	290366	694		
30	342515	343353	838	290366	291052	692		
31	343353	344168	815	291052	291726	668		
Months Total								
To Date Total								



**NA = Not Available**

**NA- Disabled By CPCB**

**Not Meeting Standard**

**Validated Data**

Water Quality Monitoring System

8 Hours Average Data from 01-05-2025 00:00 HRS to 11-06-2025 11:35 HRS

Company Name	Triveni Engineering & Industries Limited- Khatauli Unit				
Station Name	ETP				
Parameter Name	pH	BOD	COD	TSS	FLOW (m3/hr)
<b>Permissible Range</b>	<b>5.5 - 8.5 (pH)</b>	<b>30 (Mg/l)</b>	<b>250 (Mg/l)</b>	<b>30 (Mg/l)</b>	-
11-06-2025 08:00:00	NA	NA	NA	NA	27.05
11-06-2025 00:00:00	7.00	17.64	102.50	10.00	26.74
10-06-2025 16:00:00	7.03	17.61	101.66	10.00	26.84
10-06-2025 08:00:00	7.05	17.62	102.19	10.00	26.99
10-06-2025 00:00:00	7.10	17.67	103.01	10.00	26.84
09-06-2025 16:00:00	7.12	17.75	104.09	10.00	26.81
09-06-2025 08:00:00	7.11	17.83	105.69	10.00	26.91
09-06-2025 00:00:00	7.19	17.82	105.64	10.00	26.92

08-06-2025 16:00:00	7.22	17.81	105.28	10.00	26.82
08-06-2025 08:00:00	7.22	17.71	104.01	10.00	27.01
08-06-2025 00:00:00	7.28	17.75	104.19	10.00	22.28
07-06-2025 16:00:00	7.30	17.80	105.12	10.00	29.05
07-06-2025 08:00:00	7.30	17.88	106.42	10.00	29.11
07-06-2025 00:00:00	7.35	17.79	104.61	10.00	29.15
06-06-2025 16:00:00	7.36	17.79	104.60	10.00	29.05
06-06-2025 08:00:00	7.35	17.80	104.75	10.00	28.54
06-06-2025 00:00:00	7.38	17.73	103.93	10.00	27.21
05-06-2025 16:00:00	7.33	17.70	103.09	10.00	27.25
05-06-2025 08:00:00	7.28	17.69	102.84	10.00	27.38
05-06-2025 00:00:00	7.29	17.61	101.91	10.00	27.22
04-06-2025 16:00:00	7.26	17.60	101.59	10.00	27.24
04-06-2025 08:00:00	7.21	17.59	101.70	10.00	27.34

04-06-2025 00:00:00	7.23	17.43	98.69	10.00	27.24
03-06-2025 16:00:00	7.23	17.35	97.60	10.00	27.17
03-06-2025 08:00:00	7.15	17.53	97.65	10.00	27.45
03-06-2025 00:00:00	7.17	17.33	100.73	10.00	27.24
02-06-2025 16:00:00	7.18	17.49	103.36	10.00	27.24
02-06-2025 08:00:00	7.18	17.44	102.40	10.00	27.27
02-06-2025 00:00:00	7.26	17.39	101.95	10.00	27.25
01-06-2025 16:00:00	7.29	17.20	98.64	10.00	27.21
01-06-2025 08:00:00	7.30	17.22	98.66	10.00	27.33
01-06-2025 00:00:00	7.40	17.59	100.58	10.00	26.64
31-05-2025 16:00:00	7.09	18.05	102.66	10.00	27.09
31-05-2025 08:00:00	7.13	17.89	100.22	10.00	28.66
31-05-2025 00:00:00	7.21	17.58	102.14	10.00	28.54
30-05-2025 16:00:00	7.00	17.11	102.16	10.00	28.61

30-05-2025 08:00:00	7.06	17.03	108.07	10.00	28.65
30-05-2025 00:00:00	7.12	17.88	107.96	10.00	28.53
29-05-2025 16:00:00	7.17	17.84	104.35	10.00	28.29
29-05-2025 08:00:00	7.18	17.43	112.10	10.00	30.24
29-05-2025 00:00:00	7.24	17.16	106.97	10.00	30.17
28-05-2025 16:00:00	7.24	16.70	98.16	10.00	30.19
28-05-2025 08:00:00	7.24	15.98	83.92	10.00	30.18
28-05-2025 00:00:00	7.27	15.29	70.15	10.00	30.12
27-05-2025 16:00:00	7.23	14.87	61.82	10.00	29.67
27-05-2025 08:00:00	7.15	15.09	66.34	10.00	28.54
27-05-2025 00:00:00	7.17	15.24	69.09	10.00	28.54
26-05-2025 16:00:00	7.11	15.58	76.00	10.00	26.49
26-05-2025 08:00:00	7.04	16.46	93.42	10.00	27.97
26-05-2025 00:00:00	7.05	17.25	109.04	10.00	31.16

25-05-2025 16:00:00	7.05	17.67	117.05	10.00	25.12
25-05-2025 08:00:00	7.05	17.96	123.11	10.00	19.36
25-05-2025 00:00:00	7.09	17.73	118.43	10.00	21.29
24-05-2025 16:00:00	7.11	17.54	114.48	10.00	21.32
24-05-2025 08:00:00	7.12	17.64	116.40	10.00	21.34
24-05-2025 00:00:00	7.19	17.58	115.39	10.00	21.31
23-05-2025 16:00:00	7.22	17.24	108.32	10.00	21.33
23-05-2025 08:00:00	7.24	17.58	117.32	10.00	21.36
23-05-2025 00:00:00	7.30	17.35	113.31	10.00	24.52
22-05-2025 16:00:00	7.35	17.08	107.45	10.00	27.94
22-05-2025 08:00:00	NA	NA	NA	NA	NA
22-05-2025 00:00:00	7.50	16.71	100.13	10.00	38.04
21-05-2025 16:00:00	7.52	16.86	103.31	10.00	14.01
21-05-2025 08:00:00	7.56	17.48	115.67	10.00	20.28

21-05-2025 00:00:00	7.63	17.69	120.28	10.00	20.21
20-05-2025 16:00:00	7.66	18.09	128.08	10.00	26.29
20-05-2025 08:00:00	7.68	18.24	131.18	10.00	38.65
20-05-2025 00:00:00	7.75	18.61	138.81	10.00	38.47
19-05-2025 16:00:00	7.76	20.48	176.66	10.00	38.47
19-05-2025 08:00:00	7.78	19.18	150.30	10.00	38.62
19-05-2025 00:00:00	7.85	19.45	155.70	10.00	38.49
18-05-2025 16:00:00	7.79	18.73	141.19	10.00	35.67
18-05-2025 08:00:00	7.82	19.45	155.94	10.00	37.68
18-05-2025 00:00:00	7.79	19.39	154.63	10.00	37.33
17-05-2025 16:00:00	7.71	19.22	150.92	10.00	36.84
17-05-2025 08:00:00	7.65	19.48	156.38	10.00	46.50
17-05-2025 00:00:00	7.73	17.98	125.93	10.00	47.82
16-05-2025 16:00:00	7.73	17.27	101.32	10.00	44.10

16-05-2025 08:00:00	7.68	19.17	202.76	10.00	46.59
16-05-2025 00:00:00	NA	NA	NA	NA	46.00
15-05-2025 16:00:00	6.45	16.10	114.20	10.00	40.48
15-05-2025 08:00:00	6.46	15.98	110.89	10.00	47.58
15-05-2025 00:00:00	6.50	15.49	96.81	10.00	47.45
14-05-2025 16:00:00	6.54	15.20	88.55	10.00	47.40
14-05-2025 08:00:00	6.58	14.48	67.87	10.00	47.65
14-05-2025 00:00:00	6.62	15.76	104.38	10.00	47.52
13-05-2025 16:00:00	6.67	15.89	108.12	10.00	47.41
13-05-2025 08:00:00	6.70	15.53	97.84	10.00	47.62
13-05-2025 00:00:00	6.75	15.29	90.90	10.00	48.74
12-05-2025 16:00:00	6.82	15.20	88.05	10.00	49.73
12-05-2025 08:00:00	6.90	15.29	91.04	10.00	47.92
12-05-2025 00:00:00	7.10	15.36	93.13	10.00	47.51

11-05-2025 16:00:00	7.19	15.43	94.46	10.00	48.38
11-05-2025 08:00:00	7.10	15.03	83.56	10.00	49.55
11-05-2025 00:00:00	7.21	16.20	117.18	10.00	49.44
10-05-2025 16:00:00	7.52	17.75	161.67	10.00	51.19
10-05-2025 08:00:00	7.26	17.41	152.33	10.00	55.93
10-05-2025 00:00:00	7.45	16.99	139.95	10.00	55.76
09-05-2025 16:00:00	7.39	16.15	115.72	10.00	57.06
09-05-2025 08:00:00	7.28	15.69	102.67	10.00	55.64
09-05-2025 00:00:00	7.39	15.38	93.00	10.00	50.83
08-05-2025 16:00:00	7.21	15.10	85.72	10.00	55.35
08-05-2025 08:00:00	6.42	14.84	78.38	10.00	64.06
08-05-2025 00:00:00	6.94	14.68	73.37	10.00	65.11
07-05-2025 16:00:00	7.86	14.58	70.25	10.00	62.00
07-05-2025 08:00:00	7.74	14.42	65.99	10.00	57.80

07-05-2025 00:00:00	7.81	14.11	56.99	10.00	58.11
06-05-2025 16:00:00	7.76	13.81	48.62	10.00	67.86
06-05-2025 08:00:00	7.64	14.44	66.26	10.00	57.11
06-05-2025 00:00:00	7.69	17.79	163.10	10.00	57.60
05-05-2025 16:00:00	7.65	17.26	147.68	10.00	70.98
05-05-2025 08:00:00	7.63	16.78	134.10	10.00	57.94
05-05-2025 00:00:00	7.72	16.40	122.99	10.00	62.98
04-05-2025 16:00:00	7.71	15.97	110.68	10.00	66.23
04-05-2025 08:00:00	7.69	15.70	103.14	10.00	57.69
04-05-2025 00:00:00	7.76	15.54	98.40	10.00	69.95
03-05-2025 16:00:00	7.70	15.32	92.20	10.00	59.58
03-05-2025 08:00:00	7.62	16.09	114.16	10.00	64.13
03-05-2025 00:00:00	7.66	15.08	84.83	10.00	66.29
02-05-2025 16:00:00	7.61	14.04	54.83	10.00	62.91

02-05-2025 08:00:00	7.63	17.22	146.45	10.00	63.56
02-05-2025 00:00:00	7.70	16.50	125.91	10.00	70.17
01-05-2025 16:00:00	7.64	16.09	114.18	10.00	58.68
01-05-2025 08:00:00	7.58	15.84	106.48	10.00	63.60

2025.

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Server Current Date & Time 16-Jun-2025 11:35

NA = Not Available

NA- Disabled By CPCB

Not Meeting Standard

Validated Data

Water Quality Monitoring System

12 Hours Average Data from 01-05-2025 00:00 HRS to 11-06-2025 11:35 HRS

<b>Company Name</b>	<b>Triveni Engineering &amp; Industries Limited- Khatauli Unit</b>				
<b>Station Name</b>	<b>ETP</b>				
<b>Parameter Name</b>	<b>pH</b>	<b>BOD</b>	<b>COD</b>	<b>TSS</b>	<b>FLOW (m<sup>3</sup>/hr)</b>
<b>Permissible Range</b>	<b>5.5 - 8.5 (pH)</b>	<b>30 (Mg/l)</b>	<b>250 (Mg/l)</b>	<b>30 (Mg/l)</b>	<b>-</b>
11-06-2025 00:00:00	7.02	17.63	102.15	10.00	26.76

10-06-2025 12:00:00	7.04	17.62	102.01	10.00	26.96
10-06-2025 00:00:00	7.11	17.68	103.10	10.00	26.83
09-06-2025 12:00:00	7.11	17.82	105.42	10.00	26.88
09-06-2025 00:00:00	7.20	17.82	105.69	10.00	26.87
08-06-2025 12:00:00	7.22	17.74	104.26	10.00	26.96
08-06-2025 00:00:00	7.29	17.77	104.51	10.00	24.53
07-06-2025 12:00:00	7.29	17.86	105.98	10.00	29.10
07-06-2025 00:00:00	7.36	17.79	104.66	10.00	29.09
06-06-2025 12:00:00	7.34	17.79	104.65	10.00	28.74
06-06-2025 00:00:00	7.37	17.72	103.64	10.00	27.22
05-06-2025 12:00:00	7.29	17.69	102.93	10.00	27.33
05-06-2025 00:00:00	7.29	17.61	101.85	10.00	27.22
04-06-2025 12:00:00	7.21	17.60	101.63	10.00	27.31
04-06-2025 00:00:00	7.24	17.39	98.29	10.00	27.22

03-06-2025 12:00:00	7.17	17.47	97.67	10.00	27.36
03-06-2025 00:00:00	7.18	17.36	101.19	10.00	27.25
02-06-2025 12:00:00	7.17	17.48	103.13	10.00	27.25
02-06-2025 00:00:00	7.27	17.31	100.57	10.00	27.24
01-06-2025 12:00:00	7.30	17.22	98.69	10.00	27.28
01-06-2025 00:00:00	7.33	17.76	101.57	10.00	26.26
31-05-2025 12:00:00	7.10	17.93	100.79	10.00	28.64
31-05-2025 00:00:00	7.13	17.42	100.81	10.00	28.54
30-05-2025 12:00:00	7.04	17.05	107.35	10.00	28.65
30-05-2025 00:00:00	7.14	17.94	107.15	10.00	28.52
29-05-2025 12:00:00	7.17	17.48	109.24	10.00	29.52
29-05-2025 00:00:00	7.24	17.05	104.80	10.00	30.16
28-05-2025 12:00:00	7.24	16.18	87.95	10.00	30.20
28-05-2025 00:00:00	7.27	15.15	67.39	10.00	30.12

27-05-2025 12:00:00	7.17	15.03	64.99	10.00	28.73
27-05-2025 00:00:00	7.16	15.26	69.67	10.00	27.43
26-05-2025 12:00:00	7.05	16.25	89.20	10.00	27.90
26-05-2025 00:00:00	7.05	17.37	111.17	10.00	32.93
25-05-2025 12:00:00	7.05	17.89	121.64	10.00	17.48
25-05-2025 00:00:00	7.10	17.68	117.31	10.00	21.31
24-05-2025 12:00:00	7.11	17.60	115.58	10.00	21.33
24-05-2025 00:00:00	7.20	17.48	113.44	10.00	21.30
23-05-2025 12:00:00	7.23	17.45	113.92	10.00	21.36
23-05-2025 00:00:00	7.32	17.26	111.38	10.00	26.72
22-05-2025 12:00:00	7.35	17.06	107.39	10.00	24.66
22-05-2025 00:00:00	7.50	16.74	100.86	10.00	22.93
21-05-2025 12:00:00	7.54	17.30	112.20	10.00	20.00
21-05-2025 00:00:00	7.65	17.79	122.33	10.00	20.18

20-05-2025 12:00:00	7.67	18.21	130.69	10.00	36.59
20-05-2025 00:00:00	7.76	19.80	163.04	10.00	38.46
19-05-2025 12:00:00	7.77	19.04	147.46	10.00	38.58
19-05-2025 00:00:00	7.85	19.49	156.50	10.00	38.46
18-05-2025 12:00:00	7.78	18.93	145.41	10.00	36.10
18-05-2025 00:00:00	7.78	19.36	153.96	10.00	35.56
17-05-2025 12:00:00	7.65	19.37	154.00	10.00	44.88
17-05-2025 00:00:00	7.74	17.60	117.53	10.00	45.85
16-05-2025 12:00:00	7.69	18.35	143.74	10.00	46.64
16-05-2025 00:00:00	NA	NA	NA	NA	44.95
15-05-2025 12:00:00	6.46	15.99	111.18	10.00	44.45
15-05-2025 00:00:00	6.51	15.41	94.44	10.00	47.42
14-05-2025 12:00:00	6.57	14.74	75.26	10.00	47.58
14-05-2025 00:00:00	6.63	15.83	106.45	10.00	47.46

13-05-2025 12:00:00	6.69	15.62	100.44	10.00	47.57
13-05-2025 00:00:00	6.77	15.25	89.85	10.00	47.95
12-05-2025 12:00:00	6.87	15.26	90.14	10.00	49.65
12-05-2025 00:00:00	7.14	15.39	93.82	10.00	47.50
11-05-2025 12:00:00	7.11	15.11	85.73	10.00	49.46
11-05-2025 00:00:00	7.38	16.78	133.75	10.00	49.42
10-05-2025 12:00:00	7.29	17.48	154.28	10.00	54.96
10-05-2025 00:00:00	7.46	16.76	133.40	10.00	55.76
09-05-2025 12:00:00	7.29	15.80	105.51	10.00	56.54
09-05-2025 00:00:00	7.38	15.31	91.27	10.00	50.80
08-05-2025 12:00:00	6.64	14.91	80.13	10.00	62.69
08-05-2025 00:00:00	7.38	14.63	71.93	10.00	65.81
07-05-2025 12:00:00	7.76	14.48	67.44	10.00	57.49
07-05-2025 00:00:00	7.81	14.03	54.88	10.00	61.93

06-05-2025 12:00:00	7.66	14.20	59.64	10.00	60.12
06-05-2025 00:00:00	7.69	17.65	159.07	10.00	62.31
05-05-2025 12:00:00	7.63	16.90	137.52	10.00	62.04
05-05-2025 00:00:00	7.73	16.29	119.70	10.00	66.64
04-05-2025 12:00:00	7.68	15.76	104.85	10.00	57.96
04-05-2025 00:00:00	7.75	15.41	94.64	10.00	64.88
03-05-2025 12:00:00	7.64	15.89	108.53	10.00	64.22
03-05-2025 00:00:00	7.65	14.76	75.55	10.00	65.39
02-05-2025 12:00:00	7.62	16.22	117.82	10.00	63.12
02-05-2025 00:00:00	7.69	16.38	122.47	10.00	65.08
01-05-2025 12:00:00	7.58	15.91	108.58	10.00	63.22

2025.

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Ann-5/1

## INDUSTRIAL EFFLUENT TEST REPORT

### SAMPLING DETAILS

Report No. ET & A/WS/84490/25	Laboratory Sample Code : EMC/WS/84554/25	Date : 23.05.2025
Work Order No. & Date : 84490/25 & 16.05.2025		
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.	Order Reference : Through e-mail
Sample Description/Type	<u>ETP Inlet Sample</u>	Sample Collected by
Sampling Location	Industrial premises	Sample Collected by Laboratory Representative
Date of Sampling	16.05.2025	Date of Receipt of Sample
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019	16.05.2025
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis
		23.05.2025

### PHYSICAL PARAMETERS

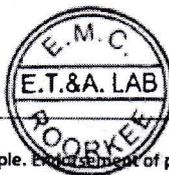
S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	276	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	1250	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	1526	-	IS:3025 (Part 15) 1984, Reaff. 2023

### CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH		6.1	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	630	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	1580	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	12.6	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	N.D (LOQ-0.01 mg/l)	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	BDL (LOQ-0.01 mg/l)	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	1.20	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	BDL (LOQ-0.01 mg/l)	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	N.D (LOQ-0.01 mg/l)	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

N.D. - Not Detectable; B.D.L - Below Detection Limit; LOQ- Limit of Quantification

Nela Singh  
Checked by



Ak Collau  
Authorized Signatory  
**DIRECTOR**

Environment Management Centre

Khasra No.- 1102, Indl. Area  
Salempur Rajputan, Roorkee

**Remarks:**

- The above results are related only to tests performed on the sample. End use of product is neither inferred nor implied.
- This report is not to be reproduced wholly or in part & can not be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor.

+91-9837112609  
+91-9536066038

ashwani\_lakhani@rediffmail.com  
contact@emctestlaboratories.com

www.emctestlaboratories.com

Khasra No. 1102  
Industrial Area. Salempur Rajputan,  
Roorkee - 247 667 (Uttarakhand)



**NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB**

*Amr 5/2*

### INDUSTRIAL EFFLUENT TEST REPORT SAMPLING DETAILS

Report No. ET & A/WS/84493/25		Laboratory Sample Code : EMC/WS/84557/25		Date : 23.05.2025
Work Order No. & Date : 84493/25 & 16.05.2025		Name and Address of Customer		Order Reference : Through e-mail
M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.		Sample Description/Type	Sample Collected by	Sample Collected by Laboratory Representative
ETP Outlet Sample		Industrial premises	Sample Quantity / Packing	2 Ltr. x1 No. PVC can 300 ml Sample for BOD Bottle
Date of Sampling	16.05.2025	Date of Receipt of Sample	16.05.2025	
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019			
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis	23.05.2025	

#### PHYSICAL PARAMETERS

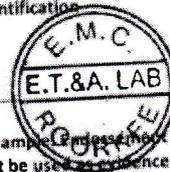
S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	24	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	790	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	814		IS:3025 (Part 15) 1984, Reaff. 2023

#### CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH		7.35	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	19.5	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	76	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	1.5	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	BDL (LOQ-0.01 mg/l)	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	N.D (LOQ-0.01 mg/l)	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	4.8	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	N.D (LOQ-0.01 mg/l)	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	BDL (LOQ-0.01 mg/l)	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

N.D. - Not Detectable; B.D.L - Below Detection Limit; LOQ- Limit of Quantification

*Neha Singh*  
Checked by



*Air Callow*  
Authorized Signatory  
**DIRECTOR**

Environment Management Centre  
Khasra No. 1102, Indl. Area  
Salempur Rajputan, Roorkee

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ashwani\_lakhani@rediffmail.com  
contact@emctestnglaboratories.com  
www.emctestnglaboratories.com

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Ann 5/3

## WASTE WATER SAMPLE ANALYSIS REPORT

Report No. ET & A/WS/84495/25	Laboratory Sample Code : EMC/WS/84559/25	Date : 23.05.2025
Work Order No. & Date : 84495/25 & 16.05.2025		Order Reference : Through e-mail
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.	
Sample Description/Type	Islamabad Drain Sample Near- Rajvaha	Sample Collected by Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing 2 Ltr. x1 No. PVC can 300 ml Sample for BOD Bottle
Date of Sampling	16.05.2025	Date of Receipt of Sample 16.05.2025
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019	Date of Completion of Analysis 23.05.2025
Date of Start of Analysis	17.05.2025	

### PHYSICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	760	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	520	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	1280		IS:3025 (Part 15) 1984, Reaff. 2023

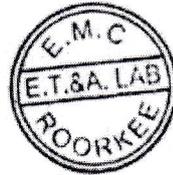
### CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH		7.45	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	178	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	640	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	36.80	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	0.48	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	0.36	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	9.4	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	3.90	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	5.8	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

### MICROBIOLOGICAL PARAMETERS

S. No.	Test(s) conducted	Unit	Test Result	Permissible Limit	Test Method (IS 3025)
1.	Faecal Coliform	ml	$4.0 \times 10^6$	<100	IS:1622-1981 Reaff 2019
2.	E.Coli	ml	$5.4 \times 10^7$	<100	IS:1622-1981 Reaff 2019

Checked by



Dr. Colman  
Authorized Signatory  
**DIRECTOR**  
Environment Management Centre  
Khasra No 1102, Indl Area  
Salempur Rajputan, Roorkee

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ashwani\_lakhani@rediffmail.com  
contact@emctestnglaboratories.com

www.emctestnglaboratories.com

Khasra No. 1102  
Industrial Area, Salempur Rajputan,  
Roorkee - 247 667 (Uttarakhand)



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Ann-5/4

## WASTE WATER SAMPLE ANALYSIS REPORT

### SAMPLING DETAILS

Report No. ET & A/WS/84496/25		Laboratory Sample Code : EMC/WS/84560/25		Date : 23.05.2025
Work Order No. & Date : 84496/25 & 16.05.2025				
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.			Order Reference : Through e-mail
Sample Description/Type	Ladpur Pulliya Drain Sample	Sample Collected by	Sample Collected by Laboratory Representative	
Sampling Location	Industrial premises	Sample Quantity / Packing	2 Ltr. x1 No. PVC can 300 ml Sample for BOD Bottle	
Date of Sampling	16.05.2025	Date of Receipt of Sample	16.05.2025	
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019			
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis	23.05.2025	

### PHYSICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	810	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	960	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	1770	-	IS:3025 (Part 15) 1984, Reaff. 2023

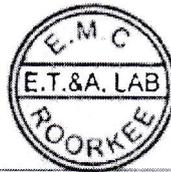
### CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH	-	6.38	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	220	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	780	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	44.50	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	0.60	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	0.30	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	12.6	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	4.50	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	7.4	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

### MICROBIOLOGICAL PARAMETERS

S. No.	Test(s) conducted	Unit	Test Result	Permissible Limit	Test Method
1.	Faecal Coliform	ml	$3.8 \times 10^3$	<100	IS:1622-1981 Reaff. 2019
2.	E.Coli	ml	$4.6 \times 10^2$	<100	IS:1622-1981 Reaff. 2019

Neha Singh  
Checked by



A.K. Gidwan  
Authorized Signatory  
**DIRECTOR**

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Environment Management Centre  
Khasra No. 1102, Indl. Area  
Salempur Rajputan, Roorkee



+91-9837112609  
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ashwani\_lakhanl@rediffmail.com  
contact@emctestnglaboratories.com

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Industrial Area. Salempur Rajputan,  
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Ann 5/5

## WASTE WATER SAMPLE ANALYSIS REPORT

### SAMPLING DETAILS

Report No. ET & A/WS/84497/25		Laboratory Sample Code : EMC/WS/84561/25		Date : 23.05.2025
Work Order No. & Date : 84497/25 & 16.05.2025				
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.			Order Reference : Through e-mail
Sample Description/Type	Yahiyapur Pulliya Drain Sample	Sample Collected by	Sample Collected by Laboratory Representative	
Sampling Location	Industrial premises	Sample Quantity / Packing	2 Ltr. x1 No. PVC can 300 ml Sample for BOD Bottle	
Date of Sampling	16.05.2025	Date of Receipt of Sample	16.05.2025	
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019			
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis	23.05.2025	

### PHYSICAL PARAMETERS

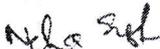
S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	440	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	1320	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	1760	-	IS:3025 (Part 15) 1984, Reaff. 2023

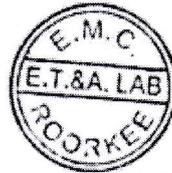
### CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH	-	5.39	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	190	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	680	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	28.80	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	0.78	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	0.22	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	10.4	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	5.04	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	6.6	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

### MICROBIOLOGICAL PARAMETERS

S. No.	Test(s) conducted	Unit	Test Result	Permissible Limit	Test Method
1.	Faecal Coliform	ml	6.2 x 10 <sup>6</sup>	<100	IS:1622-1981 Reaff. 2019
2.	E.Coli	ml	8.8 x 10 <sup>7</sup>	<100	IS:1622-1981 Reaff. 2019

Checked by  




Authorized Signatory  
**DIRECTOR**

Environment Management Centre  
 Khasra No. 1102, Indl. Area

Salemur Rajputan, Roorkee

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www.emctestlaboratories.com

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*Ann - 5/6*

## WASTE WATER SAMPLE ANALYSIS REPORT

### SAMPLING DETAILS

Report No. ET & A/WS/84498/25		Laboratory Sample Code : EMC/WS/84562/25		Date : 23.05.2025
Work Order No. & Date : 84498/25 & 16.05.2025				
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.			Order Reference : Through e-mail
Sample Description/Type	<u>Kali Nadi Pulliya Drain</u> <u>Sample</u>	Sample Collected by		Sample Collected by Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing		2 Ltr. x1 No. PVC can 300 ml Sample for BOD Bottle
Date of Sampling	16.05.2025	Date of Receipt of Sample		16.05.2025
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019			
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis		23.05.2025

### PHYSICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	760	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	1200	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	1960	-	IS:3025 (Part 15) 1984, Reaff. 2023

### CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH	-	6.24	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	148	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	550	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	30.60	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	0.80	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	0.40	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	14.2	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	4.20	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	7.0	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

### MICROBIOLOGICAL PARAMETERS

S. No.	Test(s) conducted	Unit	Test Result	Permissible Limit	Test Method
1.	Faecal Coliform	ml	$5.4 \times 10^7$	<100	IS:1622-1981 Reaff. 2019
2.	E.Coli	ml	$6.0 \times 10^5$	<100	IS:1622-1981 Reaff. 2019

*Neha Singh*  
Checked by



*Ak Galloway*  
Authorized Signatory  
**DIRECTOR**

**Environment Management Centre**  
Khasra No. 1102, Indl. Area  
Salempur Rajputan, Roorkee

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: सी-3/अनु. 2024/30315/2024

दिनांक 12-3-25

सेवा में,

मै० त्रिवेणी इंजी०. इण्डस्ट्रीज लि.(शुगर यूनिट),

खतौली,

मुजफ्फरनगर।

विषय-जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम- 1974 यथासंशोधित के प्राविधानों के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गठित थर्ड पार्टी टेक्निकल इंस्टीट्यूशन्स की टीम का निरीक्षण दिनांक 19.12.2024 के समय उद्योग संचालित एवं उद्योग के उद्योग के उत्पत्ता का नमूना मानकों के अनुरूप पाया गया। प्राप्त आख्या एवं संस्तुति के परिपेक्ष्य में उद्योग को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 यथासंशोधित के अन्तर्गत निम्नानुसार निर्देश जारी किये जाते हैं:-

- 1- Logbook Should be maintained for STP inlet & outlet by the industry.
- 2- Logbook should be maintained for imbibitions water at millsm filter cake wash water at rotary vacuum filter, sugar melting, pan boiling molasses conditioning & wash water at centrifugal in hot water recirculation.

अतः उपरोक्त के परिपेक्ष्य में आपको निर्देशित किया जाता है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गठित थर्ड पार्टी टेक्निकल इंस्टीट्यूशन्स की टीम द्वारा दी गयी उपरोक्त निर्देशों का अक्षरशः अनुपालन सुनिश्चित करे तथा 15 दिन के अन्दर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली एवं उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को अनुपालन आख्या प्रेषित किया जाना सुनिश्चित करें।

पर्यावरण अभियन्ता,

प्रभारी वृत्त-3

प्रतिलिपि:- क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देशों का ससमय अनुपालन सुनिश्चित कराते हुए 15 दिन के अन्दर अनुपालन आख्या प्रेषित करें।

*[Signature]*

पर्यावरण अभियन्ता,

प्रभारी वृत्त-3

टी.सी. 12 वी. विभूति खण्ड, गौमती नगर,  
लखनऊ - 226 010  
दूरभाष - 0522.2720028,

T.C.-12 V, Vibhuti Khand, Gomti Nagar  
Lucknow - 226 010  
ई-मेल - info@uppcb.in



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**Service of replies in Sandeep Pahal v. State of U.P & Ors. OA No. 350 OF 2025**

---

**Anandita Tayal** <anandita.tayal@gmail.com>

Tue, Dec 2, 2025 at 12:37 PM

To: "Dr. Sandeep Pahal" &lt;sandeepahal13@gmail.com&gt;, pccf-up@nic.in, info@uppcb.in, romuzaffarnagar@uppcb.in, pradeepmisra@yahoo.com

Respected Sir/Ma'am

PFA, (1) Reply to the Original Application, and (2) Response to the Reply Affidavit on behalf of UPPCB (Respondent No. 3), being filed on behalf of Respondent No. 4, M/s Triveni Engineering & Industries Limited to the Original Application in OA No. 350 of 2025 matter titled as Sandeep Pahal v. State of U.P & Ors., pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

The service of these documents through this email shall be deemed to be completed.

Regards

Adv. Anandita Tayal

O/o Adv. Anunaya Mehta

---

**2 attachments****Response to UPPCB Reply on behalf of R4.pdf**

2089K

**Reply on behalf of R4 Triveni Engineering.pdf**

23075K